SECURITIES AND EXCHANGE BOARD OF INDIA GENERAL ORDER DELEGATION OF POWERS

In terms of Section 19 of the Securities and Exchange Board of India Act, 1992 (15 of 1992), the Board is empowered to delegate such of its powers and functions by general or special Order in writing, to any member, officer of the Board or any other person subject to such conditions, as may be specified in the Order.

2. Accordingly, the Board had issued a General Order on April 21, 2003 delegating various powers and functions to the members and officers of the Board, as approved by Board in its meeting held on 28th March, 2003 vide the Securities and Exchange Board of India (Delegation of Financial Powers) Order, 2002 and the Securities and Exchange Board of India (Delegation of Administrative and Functional Powers) Order, 2002. The said General Order was replaced by the Board with General Order dated May 3, 2010 giving effect to the decision of the Board in its meeting held on March 28, 2010.

3. The SEBI Board had appointed an external Consultant for developing a strategic plan for SEBI. The external Consultant, *inter alia*, recommended that there should be a revision of the existing delegation of powers in SEBI and broadly recommended that there should be further downward delegation of power.

4. Based on the experience of administering the earlier General Order and taking into account the recent amendments to the securities laws including the Securities Laws (Amendment) Act, 2014, recommendations of the external Consultant on restructuring of the organization and changes in market environment, the Board has decided to replace the said Order by a new Order in its meeting dated November 19, 2014.

5. Now, therefore, the Board issues this Securities and Exchange Board of India (Delegation of Powers) Order, 2015 in supersession of the earlier General Order. This Order shall come into force with immediate effect.

Date: January 09, 2015 Place: Mumbai U. K. SINHA CHAIRMAN SECURITIES AND EXCHANGE BOARD OF INDIA

PART A

GENERAL

CHAPTER – I

PRELIMINARY

In exercise of the powers conferred under Section 19 of the Securities and Exchange Board of India Act, 1992, the Board has delegated its powers and functions to such members or officers of the Board as specified in this Order.

1. Short title and commencement.

- (1) This Delegation may be called the Securities and Exchange Board of India (Delegation of Powers) Order, 2015.
- (2) The Securities and Exchange Board of India (Delegation of Powers) Order, 2015 shall come into force with immediate effect.

2. Definitions.

(1) In this Order, unless the context otherwise requires,-

- (a) "Act" means the Securities and Exchange Board of India Act, 1992 (15 of 1992);
- (b) "Assistant General Manager" means any officer of the Board in the Grade C.
- (c) "Assistant Manager" means any officer of the Board in the Grade A.
- (d) "Board" means the Securities and Exchange Board of India constituted under section 3 of the Act;
- (e) "Chairman" means the Chairman of the Board;
- (f) "Chief General Manager" means any officer of the Board in the Grade F;
- (g) $^{1}[***];$
- (h) "Delegate" means the members or officers of the Board specified to exercise the respective powers and functions.
- (i) "Deputy General Manager" means any officer of the Board in the Grade D;
- (j) "Division Chief" means any officer of the Board in the Grades D to F;
- (k) "Executive Director" means an officer of the Board who is appointed as such by the Board;

¹ Deleted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its deletion, Sl. No. (g) read as under:

^{&#}x27;(g). "Committee" means a committee of Executive Directors or committee of Division Chiefs constituted by the WTM or Chairman for the exercise of any functions or powers of SEBI or committee consisting of market participants constituted for advising the Board'

- (1) "General Manager" means any officer of the Board in the Grade E;
- (m) "Local Office" means a local office of the Board as established as such;
- (n) "Order" means the Securities and Exchange Board of India (Delegation of Powers) Order, 2015.
- (o) "Head Office" means the office of the Board at Mumbai, as specified under Sub-Section (3) of Section 3 of the Act;
- (p) "Manager" means any officer of the Board in the Grade B;
- (q) "Regional Director" means an Officer not below the rank of Division Chief, who is in-charge of a Regional Office;
- (r) "Regional Office" means the Office of the Board established under Sub-Section (4) of Section 3 of the Act under the overall charge of Regional Director as controlling officer for the Region;
- (s) "Schedule" means any of the schedules appended to this Order;
- (t) "Securities laws" means the Act, the Securities (Contracts) Regulation Act, 1956 (42 of 1956), the Depositories Act, 1996 (22 of 1996), ²[such provisions of the Companies Act, 2013 (18 of 2013) or any other previous enactment] as delegated to SEBI and the Rules and Regulations made thereunder;
- (u) "Whole Time Member" means the member of the Board appointed and designated as such by the Central Government.

(2) Words and expressions used and not defined in the Order shall have the meanings, if any, respectively assigned to them by or under the securities laws;

(3) The abbreviations used in the Order have been explained and given in the Schedule.

3. (1) This delegation of power in the Order is in addition to, and not in derogation of, delegation of powers and functions specified under securities laws.

(2) The powers and functions delegated to any member or officer of the Board or authority under the Order can be exercised by any officer or authority higher in grade or rank or position to him.

- 4. Chairman or Whole Time Member may constitute a Committee of Executive Directors or Committee of Division Chiefs for exercise of specified powers and functions.
- 5. The delegation of powers and functions under this Order of delegation is in addition to the special orders which the Chairman, in exercise of powers under sub-section (3) of Section 4 of the Act, may issue from time to time.

²Substituted for 'Companies Act, 1956 (1 of 1956)' vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017.

- 6. The powers and functions delegated to Executive Directors in the Order may be exercised by the Chief General Manager in charge of the department, if so designated by the Chairman if the department does not supervised by an ED.
- 7. In exercise of the powers and functions in respect of registration/ approvals related to intermediaries, to the Executive Director concerned may seek guidance of the Committee of Executive Directors (COED) in appropriate cases.

³[**7A.** The powers and functions delegated to a Regional Director or DGM in RO may be exercised by Officer-in- charge of RO/LO as the case may be.]

8. Delegation of financial powers.

- (1) Where the amount to be sanctioned is beyond the limit of COED, the COED shall recommend the matter to WTM or Chairman, as the case may be.
- (2) The exercise of power to approve payment as delegated here under shall be with the officers of respective department and the release of the payment shall be made by the T & A Division.

9. Repeal and saving.

- (1) The Securities and Exchange Board of India (Delegation of Powers) Order 2010 dated May 03, 2010, including all its subsequent modifications, is hereby repealed.
- (2) Notwithstanding such repeal of the Delegation of Power Order, 2010 and modifications made thereto, any powers and functions exercised by the delegated authority thereunder, shall be deemed to have been done or taken under the corresponding delegation of powers and functions under the Securities and Exchange Board of India (Delegation of Powers) Order, 2015.

³ Inserted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017.

DELEGATION OF REGULATORY POWERS AND FUNCTIONS

CHAPTER- II: DELEGATION OF POWERS AND FUNCTIONS UNDER THE SEBI ACT, 1992

Sl. No	Nature of Delegation	Delegate	
1.	Power to convene Board Meetings	Chairman or in his absence, any member nominated by Chairman	
2.	Determination of Conflict of Interest under Section 7A	Board for Chairman	
		Chairman for members, including WTMs	
3.	Exercise of power under Section 11(1)	WTM	
4.	Issuance of Regulations under Section 30		
	a. Approval of Board Memorandum	WTM	
	b. Action Taken Report on the decisions of the Board	ED	
	c. Signing the Board Memorandum	CGM	
	d. Approval of Regulations	Board (original power)	
	e. Consequential or incidental changes to the Regulations while implementing the decision of the Board	Chairman	
	f. Signing of the Notification	ED	
5.	Guidelines / Schemes / Circulars under Section	11(1)	
	a. Approval of Circular/Guidelines/ Schemes	ED	
	b. Signing of Circular/ Guidelines/ Schemes	DGM	
6.	⁴ [Recognition of Self Regulatory Organizations under Section 11(2)(d) including grant of in-principle approval	Panel of WTMs not including the WTM in administrative charge]	
7.	a. Calling for information from SE, MFs, intermediaries, SROs and persons associated with the securities market under Section 11(2)(i), 11A, or 12A or under various Regulations	Inspecting/ Investigating Authority/Recovery Officer /RD/CGM	

⁴ Substituted vide SEBI (Delegation of Powers)(Second Amendment) Order, 2015 w.e.f. 15.12.2015. Prior to its substitution, Sl. No. 6 read as under:

^{&#}x27;6. Recognition of Self Regulatory Organizations under Section 11(2)(d) – Chairman'

	b. Calling for information from abovementioned entities in respect of any complaints or inquiry or <i>suo motu</i> for regulatory or supervisory purposes	AM with approval of DGM
8.	⁵ [Ordering inspection / inquiry / audit of a. SEs, MFs, ⁶ [CCs,] registered entities, SROs	CGM
	b. Other persons associated with the securities market under Section 11(2)(i)	⁷ [CGM]]
9.	Calling for information and record from any bank, any other authority or Board or corporation under Section 11(2)(ia)	ED / Investigating authority /RD/CGM /GM in the absence of CGM
9A	Calling for information and record from persons not associated with the securities market under Section 11(2)(ia)	⁸ [AM with the approval of CGM]
⁹ [9B	Sharing of information with authorities in India having functions similar to those of Board, in matters relating to the prevention or detection of violations in respect to the provisions of other laws as stated in Section 11(2)(ib) of the Act	CGM]
10.	Calling for information from or furnishing information to agencies approved by the Board under Section 11(2)(la)	DGM with the approval of WTM
11.	Ordering inspection under Section 11(2A)	CGM
12.	Exercising powers under Section 11(3)	DGM/Recovery Officer with the approval of ED
13.	Passing of interim or final order under Section 11(4)	WTM
¹⁰ [13A	Passing of order of attachment under Section 11(4)(e)	WTM
13B	Seeking confirmation of the attachment from the Special Court	CGM]
14.	Specify by Regulations under Section 11A(1)(a)	Board (original power)
15.	Issuing Orders under Section 11A(1)(b)	

⁵ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2015 w.e.f. 10.08.2015. Prior to its substitution, Sl. No. 8 read as under:

Ordering inspection / inquiry / audit of

a. SEs, MFs, registered entities, SROs - CGM

b. Other persons associated with the securities market under Section 11(2)(i) or Regulations - ED

⁶ Inserted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017.

⁷ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 8(b) read as under:

^{&#}x27;b. Other persons associated with the securities market under Section 11(2)(i) - ED'

⁸ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 9A read as under:

^{&#}x27;9A. Calling for information and record from persons not associated with the securities market under Section 11(2)(ia) - AM with the approval of ED'

⁹ Inserted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017.

¹⁰ Inserted vide SEBI (Delegation of Powers)(Second Amendment) Order, 2019 w.e.f. 17.05.2019

	a. General Order	Chairman
	b. Special Order	WTM
16.	Specify requirements for listing, transfer of securities, etc. under Section 11A (2)	Chairman
17.	Issue of Directions / Orders under Section 11B / SEBI Regulations and Guidelines	WTM
¹¹ [17A	Passing of order under Section 11(4A) and 11B(2) read with Securities and Exchange Board of India (Procedure for Holding Inquiry and Imposing Penalties) Rules, 1995	WTM]
18.	Order investigation and appoint investigating au	thority under Section 11C
	a.) HO cases	ED
	b.) RO and LO case	ED in charge of RO
19.	Conduct / undertake investigation under Section 11C	Investigating Authority (original power)
20.	Issue summons under Section 11C	Investigating Authority (original power)
21.	Cease and desist order under Section 11D	WTM
22.	¹² [Issue show cause notice(s) in respect of proceedings under Section 11(1), 11(4), 11D, 12(3), 15 I (3) or under SEBI Act and Regulations	CGM of concerned OD]
¹³ [22A	Approval for initiation of proceedings under section 11(4A) and 11B(2)	WTM
22B	Approval of show cause notice(s) in respect of proceedings under Section 11(4A) and 11B(2) of the SEBI Act read with Securities and Exchange Board of India (Procedure for Holding Inquiry and Imposing Penalties) Rules, 1995	WTM
22C	Issuing and signing show cause notice(s) in respect of proceedings under Section 11(4A) and 11B(2) of the SEBI Act read with Securities and Exchange Board of India (Procedure for Holding Inquiry and Imposing Penalties) Rules, 1995	DGM]
23.	Registration under Section 11 and 12 (except M Analysts, Investment Advisers and sub-brokers	
	a. Grant of registration	CGM
	b. Refusal to grant registration	ED
	c. Accept surrender of registration	DGM
	d. Renewal of registration of registered entities	I
1	i. adverse cases	CGM

¹¹ Inserted vide SEBI (Delegation of Powers)(Second Amendment) Order, 2019 w.e.f. 17.05.2019
¹² Substituted vide SEBI (Delegation of Powers) (Amendment) Order, 2019 w.e.f. 03.01.2019. Prior to substitution Sl. No. 22 read as under:
" Issue show cause notice(s) in respect of proceedings under Section 11(1), 11(4), 11D, 12(3) or under SEBI Act and Regulations – DGM with the approval of CGM"
¹³ Inserted vide SEBI (Delegation of Powers)(Second Amendment) Order, 2019 w.e.f. 17.05.2019

	ii. normal cases	DGM
24.	¹⁴ [Registration under Section 11 and 12 (MFs, and CISs)	
	a. Grant of registration	ED
	b. Refusal to grant registration	WTM
	c. Accept surrender of registration	CGM]
25.	Registration under Section 11 and 12 (Sub-brok	ters)
	a. Grant of registration	DGM
	b. Refusal to grant registration	GM
	c. Accept surrender of registration	AM
26.	Signing of certificate of registration for	
	a. sub-brokers	AM
	b. others	¹⁵ [AGM]
27.	Appointment of Enquiry Officer / Designated Authority under Section 12(3) / Regulations	¹⁶ [ED]
28.	Order of suspension or cancellation of registration under Section 12(3) / Regulations	WTM
29.	Order pursuant to Settlement Proceedings	
	a.Where only adjudication proceedings is being settled	Adjudicating Officer
	b. Any other or combination of proceedings	Panel of WTMs constituted by Chairman
	¹⁷ [c. Recommending summary settlement to Panel of WTMs	ED of concerned OD]
30.	Approval for adjudication and appoint Adjudicating Officer under Section 15-I	¹⁸ [Approval- ED of the concerned OD Appointment - ED in charge of Enforcement Department]

¹⁴ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2015 w.e.f. 10.08.2015. Prior to its substitution, Sl. No. 24 read as under:

Registration under Section 11 and 12 (MFs, and CISs)

a. Grant of registration – WTM

b. Refusal to grant registration – Chairman

c. Accept surrender of registration- CGM

¹⁵ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 26(b) read as under:

²26 (b). Others - DGM² ¹⁶ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 27 read as under: '27. Appointment of Enquiry Officer / Designated Authority under Section 12(3) / Regulations - WTM' ¹⁷ Inserted vide SEBI (Delegation of Powers) (Amendment) Order, 2019 w.e.f. 03.01.2019.

¹⁸ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 30 read as under:

^{&#}x27;30. Approval for adjudication and appoint Adjudicating Officer under Section 15-I - WTM'

31.	Signing and communicating the Order	DGM
	appointing Adjudicating Officer / Designated	
	Authority / Enquiry officer	10
32.	Approval for revision of the order of	¹⁹ [CoED]
	Adjudicating Officer under section 15-I(3)	
33.	Order under section 15-I(3)	²⁰ [WTM]
34.	Imposition of monetary penalty under Chapter	Adjudicating Officer
	VIA	(original power)
35.	Decision to file appeal before Supreme Court	ED (Law)
36.	a. Furnishing statements/returns, etc., under	WTM
	Section 18(1)	
	b. Approval of report under section 18(2)	Board
37.	Delegation of powers and functions under	Board or Chairman under
	Section 19	Section 4 (3) of the SEBI
		Act (original power)
38.	Approving prosecution under	
	a. Section 24(1)	ED
	b. Section 24(2) or 11C(6)	CGM (Enforcement
		Department)
39.	²¹ [Compounding of offences under Section	24 (1)- Panel of WTMs
	24A	24 (2)- DGM of
		Prosecution Division]
40.	Recommendation for grant of immunity under	WTM
	Section 24B	
41.	Authorize filing of the complaints under	DGM (Enforcement
	Section 26	Department)
42.	Filing of complaint and affirmation of	AM of the operations
	affidavit under Section 26 on behalf of SEBI	department with the
		approval of DGM.
43.	Making or amending Regulations under	Board (original power)
	Section 30	r
44.	Powers under the SEBI Act, Rules,	Chairman or any other
	Regulations, Guidelines, etc. for which no	officer not below the rank
	delegation has been provided herein	of Executive Director,
		authorised by Chairman
		undifiction of chairman

¹⁹ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 32 read as under:

³² Approval for revision of the order of Adjudicating Officer under section 15-I(3) – WTM²⁰ Substituted vide SEBI (Delegation of Powers) (Amendment) Order, 2019 w.e.f. 03.01.2019. Prior to its substitution delegate in the Sr. no. 33 read as under:

[&]quot;Panel of WTM" ²¹ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 39 read as under:

^{&#}x27;39. Composition of offences under Section 24A - WTM'

CHAPTER - III: DELEGATION OF POWERS AND FUNCTIONS UNDER THE SC(R) ACT, 1956 ²²[AND THE SC(R) RULES, 1997]

Sl. No.	Nature of Delegation	Delegate
1.	Grant of recognition to a SE /Refusal to	Chairman
	grant recognition to SE under section 4	
2.	Grant of renewal of recognition of a SE / CC	WTM
3.	Withdrawal of recognition granted to a SE under Section 5/CC under section 5 read with section 8A	Chairman
4.	Order under Section 6(3)(a)	²³ [ED]
<u>4.</u> 5.	Order to appoint inquiry officer under Section 6(3)(b)	²⁴ [ED]
6.	Make Rules or direct to make Rules under Section 8	Chairman
7.	Prior approval for transfer of functions of clearing house to Clearing Corporations (CC) under Section 8A	Chairman
8.	Grant of recognition to a CC/Refusal to grant recognition to CCs under Section 4 read with 8A	Chairman
9.	Approve Rules / Bye-laws under Section 7A, 8A, 9 and make or amend Rules / Bye-laws of stock exchanges / CCs under Section 10	ED
10.	Approval for amendments in Articles, Rules, Bye-laws, etc., subsequent to SEBI Circular or as per approved policy	DGM
11.	Dispense with the condition of previous publication of Bye-laws, Rules, Articles, etc., of SE, CCs	²⁵ [CGM]
12.	Supersede / reconstitute governing body of a SE / CC under Section 11	Chairman
13.	Suspend business of SE/CC under Section 12	WTM
14.	Issue directions under Section 12A	WTM
²⁶ [14A	Passing of order under Section 12A(2) read with Securities Contracts	WTM]

²² Inserted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017.

²³ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 4 read as under:

^{'4.} Order under Section 6(3)(a) - WTM['] ²⁴ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 5 read as under:

⁵⁵. Order to appoint inquiry officer under Section 6(3)(b) - WTM' ²⁵ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 11 read as under:

^{&#}x27;11. Dispense with the condition of previous publication of Bye-laws, Rules, Articles, etc., of SE, CCs - ED'

²⁶ Inserted vide SEBI (Delegation of Powers)(Second Amendment) Order, 2019 w.e.f. 17.05.2019

	(Deculation) (Dreadure for Halding	
	(Regulation) (Procedure for Holding	
	Inquiry and Imposing Penalties) Rules,	
	2005	
15.	²⁷ [Issue show cause notice(s) in respect of	CGM of concerned OD]
	proceedings under Sections 4, 5, 6, 8, 11,	
	12,12A, 23-I(3) etc.	
285154	Approval for initiation of proceedings	
²⁸ [15A	under Section 12A(2)	WTM
	Approval of show cause notice(s) in	
	respect of proceedings under Section	
	12A(2) read with Securities Contracts	
15B		WTM
	(Regulation) (Procedure for Holding	
	Inquiry and Imposing Penalties) Rules,	
	2005	
	Issuing and signing show cause notice(s)	
	in respect of proceedings under Section	
15C	12A(2) read with Securities Contracts	DGM]
150	(Regulation) (Procedure for Holding	DGMJ
	Inquiry and Imposing Penalties) Rules,	
	2005	
16.	Issue notifications under Section 13	Chairman
17.	²⁹ [a. Approval for new segment in SE	a. WTM
	b. Approval for new products in SE	b. ED]
18.	Prohibit contracts under Section 16	Chairman
19.	Policy of license under Section 17	Chairman
20.	Notification under Section 18(2)	Chairman
21.	Approval for filling appeal before	ED (Law)
	Supreme Court under Section 22F	
22.	Approval for adjudication and	³⁰ [Approval- ED of the
	appointment of Adjudicating Officer (AO)	concerned OD
	under Section 23-I	Appointment - ED in
		charge of Enforcement
		Department]
23.	Approval for revision of the order of	³¹ [CoED]
23.	Adjudicating Officer under section 23-I(3)	
	Aujuureaning Officer under section 25-1(5)	

²⁷ Substituted vide SEBI (Delegation of Powers) (Amendment) Order, 2019 w.e.f. 03.01.2019. Prior to its substitution, Sr. no. 15 read as under:

[&]quot; Issue show cause notice(s) in respect of proceedings under Sections 4, 5, 6, 8, 11, 12,12A, etc. - DGM with the approval of CGM"

Inserted vide SEBI (Delegation of Powers)(Second Amendment) Order, 2019 w.e.f. 17.05.2019

²⁹ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 17 read as under:

^{'17}. Approval for new segment or new products in SEs - WTM' ³⁰ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 22 read as under:

^{&#}x27;22. Approval for adjudication and appointment of Adjudicating Officer (AO) under Section 23-I - WTM'

³¹ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 23 read as under:

^{&#}x27;23. Approval for revision of the order of Adjudicating Officer under section 23-I(3) - WTM'

³² [23A.	Order under section 23-I(3)	³³ [WTM]
24.	Signing of Order communicating	DGM
	appointment of AO	
25.	Imposition of monetary penalty under	AO (original power)
	Section 23A – 23H	
26.	³⁴ [Compounding of offences under Section	23 N(1)- Panel of
	23N	WTMs
		23N (2)-DGM of the
		Prosecution Division]
27.	Recommendation for grant of immunity under Section 23O	WTM
28.	Authorize filing of the complaints under	DGM (Enforcement
	Section 26	Department)
29.	Filing of complaint and affirmation of	AM of the operations
	affidavit under Section 26 on behalf of	department with the
	SEBI	approval of DGM
30.	Notification under Section 28(2)	Chairman
31.	Issuance of Regulations under Section 31	
		WTM
	a. Approval of Board Memorandum	ED
	b. Action Taken Report on the decisions of the Board	ED
		CGM
	c. Signing the Board Memorandum	COM
	d. Approval of Regulations	Board
	e. Consequential or incidental	Chairman
	changes to the Regulations while	
	implementing the decision of the	
	Board	
	f. Signing of the Notification	ED
32.	Guidelines / Schemes / Circulars under	
	SC(R)A	
	a. Approval of Circular/Guidelines/	ED
	Schemes	
	b. Signing of Circular/ Guidelines/	DGM
	Schemes	
33.	Nominate persons as member of the	WTM
	Governing Board of stock exchanges / CC	
	under Rule 10 of the SCRR	
34.	Waive or relax strict enforcement of	WTM
	listing requirement under Rules 19 (6A)	
25	and (7) of the SCRR and Regulations	
35.	Waive or relax strict enforcement of	Cases where all clauses

³² Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, provision read as under:

^{(Order} under section 23-I(3) - WTM⁽³³⁾ ³³ Substituted vide SEBI (Delegation of Powers) (Amendment) Order, 2013 w.e.f. 03.01.2019. Prior to its

substitution the delegate in the Sr. No. read as "Panel of WTMs" ³⁴ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 26 read as under:

^{&#}x27;26. Composition of offences under Section 23N - WTM'

	listing requirement under Rule 19(2)(b) of SCRR under provisions of the Circulars dated February 4, 2013 and May 21, 2013	of Circular complied with – DGM; Otherwise– ED
36.	 a. Case specific relaxation from Rule 19(2)(b) b. Relaxation of strict enforcement of other SCR Rules 	First time relaxation – Chairman; Subsequent similar cases- ED
37.	Powers under the SCRA, Rules and Regulations for which no delegation has been provided herein	Chairman or any other officer not below the rank of Executive Director, authorised by Chairman

CHAPTER - IV: DELEGATION OF POWERS AND FUNCTIONS UNDER THE **DEPOSITORIES ACT, 1996**

Sl. No.	Nature of Delegation	Delegate
1.	Grant of certificate of registration to depositories	Chairman
2.	Refusal to grant certificate of registration to depositories	Chairman
3.	Grant of certificate of commencement of business to Depositories under Section 3	WTM
4.	Refusal to grant certificate of commencement under Section 3	Chairman
5.	Call for information from any issuer, depository, participant or beneficial owner relating to securities held in a depository, under Section 18(1)(a) or SEBI (Depositories and Participants) Regulations, 1996 or in respect of any complaints or enquiry or for any regulatory or supervisory purposes	AM with the approval of DGM
6.	Ordering enquiry under Section 18(1)(b)	WTM
7.	Ordering inspection under Section 18(1)(b)	³⁵ [CGM]
8.	Issue directions under Section 19	WTM
³⁶ [8A.	Passing of order under Section 19 (2) read with Depositories (Procedure for Holding Inquiry and Imposing Penalties) Rules, 2005	WTM]
9.	³⁷ [Issue show cause notice(s) in respect of proceedings under Sections 3, 19, and 26(3), Section 19H(3)	CGM of concerned OD]
³⁸ [9A	Approval for initiation of proceeding under Section 19(2)	WTM
9B	Approval of show cause notice(s) in respect of proceedings under Section 19 (2) read with Depositories (Procedure for Holding Inquiry and Imposing Penalties) Rules, 2005	WTM
9C	Issuing and signing show cause notice(s) in respect of proceedings under Section 19 (2) read with Depositories (Procedure for Holding Inquiry and Imposing Penalties) Rules, 2005	DGM]
10.	Approval for adjudication and appointment of AO	³⁹ [Approval- ED of the

³⁵ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 7 read as under:

^{'7.} Ordering inspection under Section 18(1)(b) - ED' ³⁶ Inserted vide SEBI (Delegation of Powers)(Second Amendment) Order, 2019 w.e.f. 17.05.2019 37 Substituted vide SEBI (Delegation of Powers) (Amendment) Order, 2019 w.e.f. 03.01.2019. Prior to its substitution, Sr. no. 9 read as under:

[&]quot; Issue of notice(s) under Sections 3, 19, and 26(3) – DGM with the approval of CGM "

³⁸ Inserted vide SEBI (Delegation of Powers)(Second Amendment) Order, 2019 w.e.f. 17.05.2019 39 Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 10 read as under:

^{&#}x27;10. Approval for adjudication and appointment of AO under Section 19H - WTM'

	under Section 19H	concorrect OD
	under Section 19H	concerned OD
		Appointment - ED in
		charge of Enforcement
11		Department]
11.	Approval for revision of the order of Adjudicating	⁴⁰ [CoED]
10	Officer under section 19H(3)	4100 00
12.	Order under section 19H(3)	⁴¹ [WTM]
13.	Signing of order communicating appointment of AO	DGM
14.	Imposition of monetary penalty under Section 19A – 19G	AO (original power)
15.	Authorize filing of the complaints under Section 22	DGM(Enforcement Department)
16.	Filing of complaint and affirmation of affidavit under	AM of the operations
10.	Section 22 on behalf of SEBI	department with the
		approval of DGM.
17.	⁴² [Compounding of offences under Section 22A	Section 20(1)- Panel of
17.	[Compounding of offences under Section 22A	WTMs
		Section 20(2)- DGM of
		the Prosecution Division]
10	Decommon dation for arout of immunity under Section	
18.	Recommendation for grant of immunity under Section 22B	WTM
19.	Issuance of Regulations under Section 25	
	a. Approval of Board Memorandum	WTM
	b. Action Taken Report on the decisions of the	ED
	Board	
	c. Signing the Board Memorandum	CGM
	e. Signing the Board Memoraleum	COM
	d. Approval of Regulations	Board
	a. Approval of Regulations	Dourd
	e. Consequential or incidental changes to the	Chairman
	Regulations while implementing the decision	Chairman
	of the Board	
	of the Board	
	f. Signing of the Notification	ED
20.	Guidelines / Schemes / Circulars under the Depositories	Act
	a. Approval of Circular/Guidelines/ Schemes	ED
	b. Signing of Circular/ Guidelines/ Schemes	DGM
L		

⁴⁰ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 11 read as under:

^{'11}. Approval for revision of the order of Adjudicating Officer under section 19H(3) - WTM['] ⁴¹ Substituted vide SEBI (Delegation of Powers) (Amendment) Order, 2019 w.e.f. 03.01.2019. Prior to its substitution, Sr. no. 12 read as under:

[&]quot;Order under section 19H(3)- Panel of WTMs"

⁴² Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 17 read as under:

^{&#}x27;17. Composition of offences under Section 22A - WTM'

21.	Approval of Bye-laws or amendments in the Bye-laws of the Depositories under Section 26 (1)	ED
22.	Direct depositories to make or amend Bye-laws under Section 26(3)	WTM
23.	Powers under the Depositories Act and Regulations for which no delegation has been provided herein Regulations for which no delegation has been provided herein	officer not below the rank

CHAPTER – V: DELEGATION OF POWERS AND FUNCTIONS UNDER THE COMPANIES ACT, 1956

Sl. No.	Nature of Delegation	Delegate
1.	Call for information, records,	AM with the approval
	documents in respect of matters	of DGM
	specified in Section 24 of Companies	
	Act, 2013 for regulatory and	
	supervisory purposes	
2.	Application under Section 59 of	CGM
	Companies Act, 2013 for rectification	
	of register on transfer	
3.	Nomination of SEBI officials or	WTM
	representative to IEPF Committee	
	established under Section 205C of the	
	Companies Act, 1956 or the	
	corresponding section of Companies	
5	Act, 2013.	
5.	Seeking information / comments /	AM with approval of DGM
	records / clarifications on complaints	DGM
	from companies	
6.	Issue of show cause notice(s) for	DGM with the approval
	violation of relevant provisions of the Companies Act and Regulations	of CGM
	Companies Act and Regulations administered by SEBI	
7.	Approval for prosecution proceedings	WTM
7.	under the Companies Act	VV I IVI
9.	Filing of complaint or affirming	AM with the approval
).	affidavit on behalf of SEBI under	of DGM
	Section 439 (2) of the Companies Act,	
	2013	
10.	Nomination of officers as representative	WTM
	of SEBI to NACAS under Section 210A	
	(2)(i) of the Companies Act, 1956 or	
	corresponding provision of Companies	
	Act, 2013	
11.	Issuance of Regulations under -Companies	s Act, 2013
	a. Approval of Board	WTM
	Memorandum	ED
	b. Action Taken Report on the decisions of the Board	ED
	c. Signing the Board	CGM
	Memorandum	
		D 1
	d. Approval of Regulations	Board
	e. Consequential or incidental	Chairman
	changes to the Regulations	
	while implementing the	
	decision of the Board	
	f. Signing of the Notification	ED

12.	Guidelines / Schemes / Circulars for administration of Section 24 of the Companies Act, 2013	
	a. Approval of Circular/Guidelines/ Schemes	⁴³ [ED]
	b. Signing of Circular/ Guidelines/ Schemes	DGM
13.	Powers under the Companies Act and Regulations for which no delegation has been provided herein	Chairman or any other officer not below the rank of Executive
		Director, authorised by Chairman

 ⁴³ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 12 (a) read as under:
 '12(a). Approval of Circular/Guidelines/ Schemes - WTM'

CHAPTER – VI: DELEGATION OF POWERS AND FUNCTIONS UNDER OTHER ALLIED ACTS

Sl. No.	Nature of Delegation	Delegate
A. The Preven	tion of Money Laundering Act, 2002	
1.	Specifying KYC norms for registered entities	ED
2.	Specifying the manner for maintenance and preservation of records of transactions by registered entities	ED
B. The Securit Security Intere	ization and Reconstruction of Financial As	sets and Enforcement of
1.	Notification specifying Qualified Institutional Buyers under Section 2 (1) (u)	Chairman
C. The Right t	o Information Act, 2005	
1.	Approve information for publication under Section 4(1)(b)	ED
2.	Approve publication of facts under Section 4(1)(c)	ED
3.	Designate CPIO and CAPIOs under Section 5	Chairman
4.	Providing information to the applicants	CPIO (original power)
5.	Decision under Section 11	CPIO
6.	Designate Appellate Authority under Section 19	Chairman
7.	Providing information to CPIO for responding to applicants	CGM/RD
8.	Disposal of appeals	AA (original power)
9.	Appeal against the Orders of CIC	ED (Law)
10.	⁴⁴ [CAPIO designee in Regional Office(s)	RD
11.	CAPIO designee in Local Office(s)	Senior most officer posted in respective Local Offices
12.	Acceptance of Fees in Cash and Issuance of Receipt(s)	AM
13.	 Reply to Applicants in cases where the applicants (a) Seeking Inspection of documents (b) Fees not received (c) Reference of the applicants letter made to other department of SEBI (other than RTI) 	АМ
14.	ReferencetoDepartmentsforcompliance of First Appellate Authority	AM
15.	ReferencetoDepartmentsforcompliance of CIC Orders	AM

⁴⁴ Inserted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017.

16.	Attending to hearings at CIC Orders	AM
17.	Presence during Inspection Proceedings	AM
18.	Departmental compliance of CIC &	CGM of
	FAA orders	respective department
19.	Providing information to applicants in	AM]
	compliance of CIC and FAA orders	

DELEGATION OF OPERATIONAL POWERS AND FUNCTIONS

CHAPTER - VII: DELEGATION OF GENERAL POWERS AND FUNCTIONS

Nature of Delegation	Delegate
Calling for information for processing	AM
applications for registration as	
intermediary	
Registration of entities (other than CISs/M	IFs, Research
Analysts, Investment Advisers and sub-bro	okers)
⁴⁵ [a. Granting registration	
i. Adverse cases	CGM
ii. Normal cases	DGM]
b. Pre-registration site visit	AGM
	⁴⁶ [AGM]
i. Adverse cases	ED
ii. Normal cases	CGM]
e. Renewal	
i. Adverse cases	CGM
ii. Normal cases	DGM
f. Change in status and control	
i. Adverse cases	CGM
ii. Normal cases	DGM
g. ⁴⁸ [Acceptance of surrender of	
certificate of registration	
i. Adverse cases	CGM
ii. Normal cases	DGM]
Registration, etc., of Sub-brokers	
a. Registration	DGM
	Calling for information for processing applications for registration as intermediary Registration of entities (other than CISs/M Analysts, Investment Advisers and sub-bre ⁴⁵ [a. Granting registration i. Adverse cases ii. Normal cases b. Pre-registration site visit c. Signing certificate of registration d. ⁴⁷ [Refusal and hearing for refusal i. Adverse cases ii. Normal cases e. Renewal i. Adverse cases ii. Normal cases f. Change in status and control i. Adverse cases ii. Normal cases g. ⁴⁸ [Acceptance of surrender of certificate of registration i. Adverse cases ii. Normal cases g. ⁴⁸ [Acceptance of surrender of certificate of registration i. Adverse cases ii. Normal cases g. ⁴⁸ [Acceptance of surrender of certificate of registration i. Adverse cases ii. Normal cases g. ⁴⁸ [Acceptance of surrender of certificate of registration i. Adverse cases ii. Normal cases g. ⁴⁸ [Acceptance, of Sub-brokers

⁴⁵ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 2 (a) read as under:

^{&#}x27;2(a). Granting registration - CGM'

⁴⁶ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 2 (c) read as under: ⁴⁷ Substituted in the comparison DGM'

Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 2 (d) read as under:

^{&#}x27;2 (d) Refusal and hearing for refusal- ED'

⁴⁸ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 2 (g) read as under:

^{&#}x27;2(g) Acceptance of surrender of certificate of registration - DGM'

	b. Signing certificate of registration	AM
	c. Refusal	GM
	d. Hearing for refusal	GM
	e. Change in status and control	DGM
	f. Acceptance of surrender of certificate of registration	AM
4.	⁴⁹ [Registration, etc., of Mutual Funds and other CISs	
	a. Granting Registration	ED
	b. Pre-registration site visit	DGM
	c. Signing certificate of registration	DGM
	d. Refusal of registration and hearing for refusal	WTM
	e. Change in status and constitution	⁵⁰ [ED]
	f. Acceptance of surrender of certificate of registration	CGM]
5.	Letters forwarding certificate of registration	AM
6.	NOC / approval to registered entities f joint ventures / branch / representative off	
	a. Adverse cases	CGM
	b. Normal cases	DGM
7.	Recording change in name and address of registered entities	AM with the approval of DGM
8.	Maintenance of database of registered entities, including fees payable by them	AGM
9.	Issuance of administrative reprimand letter to registered entities related to registration/ approvals, etc.	AM with the approval of CGM

⁴⁹ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2015 w.e.f. 10.08.2015. Prior to its substitution, Sl. No. 4 read as under:

Registration, etc., of Mutual Funds and other CISs

a. Granting Registration – WTM

b. Pre-registration site visit – DGM

c. Signing certificate of registration - DGM

d. Refusal of registration and hearing for refusal – Chairman e. Change in status and constitution – WTM

f. Acceptance of surrender of certificate of registration - CGM ⁵⁰ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 4 (e) read as under:

^{&#}x27;4(e) - Change in status and constitution- WTM'

10.	Regulations relating to registration fees	Board (original power)
10.	for registered entities	Dourd (original power)
11.	Computation of fee liability	AM with the approval of DGM
12.	Periodic reconciliation of fees with registered entities	AM with the approval of DGM
13.	⁵¹ [***]	
14.	Remittance of fees to T&A	AM
15.	Reconciliation of fees with T&A	AM with the approval of AGM
16.	For giving observations on offer documents / schemes	
	a. ⁵² [Approval for issuance of observations on offer documents for issue of shares, debt or convertible instruments, securitized debt instruments, units of REITs/InvITs, buy back, takeovers, delistings, etc.	Authority Rs. crore Chairman > 10000 WTM > 5000 \leq 10000 ED > 500 \leq 5000 CGM /RD > 100 \leq 500 DGM/GM \leq 100]
	b. Approval for issuance of observations on draft scheme of arrangement	CGM
	c. ⁵³ [Approval for issuance of observations on offer documents for issue of units of all open ended mutual funds	CGM]
	d. Calling for clarification/ information/ comments from issuer, acquirer, lead managers, intermediaries to issue etc. in respect of offer documents/ schemes etc.	AM with the approval of DGM
	e. Approval of revision of terms of offer, disclosures, pricing, offer size, change of fundamental attributes, etc.	CGM
	f. Signing of observation letter or NOC letter to any offer documents / schemes etc. to proceed with the issue	AM
	g. Prohibiting any issuer from proceeding with the issue or scheme or offer documents	WTM

⁵¹ Deleted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its deletion, Sl. No. 13 read as under:

^{&#}x27;13. Recovery of fee - AM with the approval of DGM'

⁵² Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 16(a) read as under:

^{&#}x27;16(a). Approval for issuance of observations on offer documents for issue of shares, debt or convertible instruments, securitized debt instruments, buy back, takeovers, delistings, etc.- Authority Rs. crore Chairman > 10000 WTM >5000 \leq 10000 ED > 500 \leq 5000 CGM /RD > 100 \leq 500 DGM/GM \leq 100'

⁵³ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 16(c) read as under:

^{`16(}c) - Approval for issuance of observations on offer documents for issue of units of mutual funds/CISs/REITs/InvITs - CGM'

17	h. Determination of misstatements in offer documents, public announcements, corrigendum, etc. / furnishing wrong information to SEBI / issue of fresh advertisement / refund, direction, adjudication, prosecution, etc and initiation of appropriate enforcement action.	WTM
17.	Inspection of Registered / Recognised	
	or Unregistered Entities a . Policy – Periodicity, selection criteria for entities / schemes to be inspected / audited, appointment of inspectors /auditors and their remuneration	⁵⁴ [ED]
	b. Approval for	
	i. Entities / schemes to be inspected	CGM
	ii. Constitution of inspection team	DGM
	iii. Appointment of auditor	⁵⁵ [CGM]
	iv. Unregistered entities	ED
	c. Signing of inspection/ audit Orders	CGM
	d. Issue of notice for inspection/ audit	DGM
	e. Conducting of inspection/ audit	Inspection team / Auditor
	f. Communication of preliminary findings of inspection/ audit to the entity	DGM
	g. Post inspection/ audit analysis upon receipt of comments	DGM
	h. Authorization for enforcement action	⁵⁶ [Proceedings other than adjudication: WTM Adjudication proceedings: ED of the concerned OD]

⁵⁴ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 17(a) read as under:

^{&#}x27;Policy - Periodicity, selection criteria for entities / schemes to be inspected / audited, appointment of inspectors /auditors and their remuneration - WTM'

Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 17(b)(iii) read as under:

⁵⁶ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 17(h)read as under:

^{&#}x27;17(h). Authorization for enforcement action - WTM'

	i. Communication of administrative	AM with approval of
	warning, deficiency letter, warning or	DGM
	any other advice	
	j. Post inspection/ audit functions	
	i. Approval of compliance analysis	CGM
	ii. Issue of routine communication	⁵⁷ [AM with the
	regarding compliance analysis	approval of AGM]
	iii. Issue of non-routine communication regarding compliance analysis	DGM
	⁵⁸ [k. Approval of Inspection Report	CGM]
18.	Approval for enforcement action	⁵⁹ [Proceedings other
10.	rippioval for enforcement action	than adjudication: WTM
		Adjudication
		proceedings: ED of the
		concerned OD]
10	En milian / Community managed lines	-
19.	Enquiry / Summary proceedings Regulations	under Intermediaries
	a. Appointment of DA	⁶⁰ [ED]
	b. Issue of post-enquiry SCNs	DGM
	c. Issue of Order	WTM
20.	Communication of Orders	AM
21.	Press Release	
	a. Approval of text	⁶¹ [WTM]
	b. Issuance of press release	AM (Communication Division)
22.	Reporting of data pertaining to respect	ive Departments

⁵⁷ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 17(j)(ii)read as under:

^{&#}x27;17(j)(ii) - Issue of routine communication regarding compliance analysis - AM'

⁵⁸ Inserted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017.

⁵⁹ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 18 read as under:

^{'18}. Approval for enforcement action - WTM' ⁶⁰ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 19(a) read as under:

^{&#}x27;19(a). Appointment of DA - WTM '

⁶¹ Substituted vide SEBI (Delegation of Powers)(Second Amendment) Order, 2017 w.e.f. 06.10.2017. Prior to its substitution, Sl. No. 21(a) read as under:

^{&#}x27;21(a). Approval of text - CGM '

	a. Uploading on SEBI website	AM with approval of DGM
		-
	b. Periodic reporting to various authorities	AM with approval of CGM
23.	Complaints	com
23.	-	
	a. Taking up complaints with the resp registered / recognized entities and ot from:	
	i. MOF (Other than IGRC Complaints)	⁶² [Dealing officer with
	and VIPs	the approval of DGM]
	ii. Others	⁶³ [Dealing officer with
		the approval of DGM]
	b. Meeting the respective listed	AM with the approval
	companies, registered entities and other	of DGM
	participants for redressal of grievances	
24.	Parliament Questions	
	⁶⁴ [a. Approval of reply to starred	WTM
	Parliament Questions	
	aa. Approval of reply to unstarred	ED of the concerned
	Parliament Questions	Department]
	b. Transmission of approved reply	AM (PQ Cell)
25.	Agenda for FSDC or other inter-	WTM
	regulatory co-ordination agencies	
26.	Inter departmental references seeking	
	a. Comments and information	DGM
	b. Legal opinion from LAD	ED
27.	Informal Guidance	
	a. Approval of informal guidance, etc	ED of OD and ED (Law)
	b. Signing of response letter	DGM
28.	Appointment of Ombudsman	WTM

 ⁶² Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 23(a)(i) read as under:
 ⁶³ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 23(a)(ii) read as under:

⁶⁴ Substituted vide SEBI (Delegation of Powers)(Amendment) 2018 w.e.f 14.05.2018. Prior to its substitution, SI. No. 24 clause a. read as under:

[&]quot;a. Approval of reply - WTM"

29.	Constitution of Advisory/ Functional C	ommittees
	a. Constitution of Committee including appointment, removal and reappointment of members	WTM
	b. Intimation to the members of the committee about its constitution.	DGM
	c. Approval of agenda	⁶⁵ [CGM]
	d. Intimation to the members of the committee about date of meeting and agenda	⁶⁶ [AM]
	e. Approval of the minutes	Chairman of the committee
	f. Forwarding minutes of the meeting	AM
	g. All other formalities associated with the meeting including informing GSD and other concerned departments	AM
	h. Finalisation of Action Taken Report	DGM
30.	Approval for agreements on behalf of SEBI:	
	a. For consideration \geq Rs. 1 crore	WTM
	b. For consideration < Rs. 1 crore	ED
	c. Any consideration but coupled with policy matters	WTM
31.	Signing of agreements on behalf of SEBI after approval of terms of agreement by competent authority	DGM
32.	Procurement of goods, services, consumables, equipments, etc.	As per delegation of financial powers
33.	Approval for hosting of International programmers (seminars, workshops, conferences, etc.)	WTM

 ⁶⁵ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 29(c) read as under:
 ⁶⁶ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 29(d) read as under:
 ⁶⁶ (20(1)) (2

^{&#}x27;29(d). Intimation to the members of the committee about date of meeting and agenda - AGM'

34.	⁶⁷ [Nomination of officers as speakers in	
	international programmes	
	i. Employees Grade E and above	Chairman
	ii. Employees up to Grade D	WTM]
35.	⁶⁸ [a. Nomination of officers as speakers	a. CGM
	in domestic programmes	
	b. Nomination of officers as speakers in	b. DGM/LO- In charge]
	financial literacy and investor education	
36.	Approval of draft letters to MoF/Central	WTM
	Government/ State Government on	
	policy matters	
37.	Writing letters to MoF / Central	Corresponding level of
	Government / State Government / other	the addressee
	agencies on behalf of SEBI	
38.	Approval for filing of FIR on behalf of	ED
20	SEBI Allocation of functions to WTMs/ EDs	Chairman
<u> </u>		Chairman
40.	Approve and modify department manual / procedural guidelines	ED
41.	Removal of difficulties, as specified	WTM
	under securities laws	
42.	Policy for outsourced work	WTM
43.	Procurement policy	
	a. For procurements necessary for	WTM in-charge of GSD
	more than one division/	
	department	
	h Othersvice	WTM in shears of th
	b. Otherwise	WTM in-charge of the
44.	Policy matters not mentioned elsewhere	respective department WTM
45.	Tour approval ⁶⁹ [after nomination is	1111
т	approved]	
	a. domestic tour	
	i. Upto AGM	GM
	ii. for DGM and GM	CGM
	iii. for CGM	ED
	iv. for ED	WTM
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⁶⁷ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2018 w.e.f. 14.05.2018. Prior to its substitution, Sl. No. 34 read as under:
"34. Nomination of officers as speakers in international programmes – WTM"
⁶⁸ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 35 read as under:
"35. Nomination of officers as speakers in domestic programmes – reporting ED"
⁶⁹ Consequential amendment in view of SEBI (Delegation of Powers)(Second Amendment) Order, 2017 w.e.f.

^{06.10.2017.}

	v. for officers/staff posted at Local	RD
	Offices and Regional Offices	
	b. foreign tour	
	i. Upto GM	CGM
	ii. for CGM	ED
	iii. for ED	WTM
46.	Publication of advertisements	⁷⁰ [CGM of the
		concerned OD]
47.	Publication of notices with respect to	⁷¹ [DGM]
	enforcement proceedings	
48.	⁷² [Non initiation of proceedings based	CGM
	on internal policy notes as approved by	
	Chairman/WTM	
49.	Constitution of Internal Committees	
	a. Constitution of Group of Assistant	a. CGM
	General Managers	
	b. Constitution of CDCS	b. ED
50.	Approval of actions with respect to	
	surveillance cases	
	a. Closure of alert/ reference	a.GM
	b. Closure of cases	b. CDCS
	c. Adjudication	c. ED of concerned OD
	d. Transfer of cases to other	d. CGM
	departments for detailed examination	
	e. Transfer of cases to external agencies	e. ED
	f. Communication of cases to external	f. DGM
51	agencies post approval	
51.	Redressal of complaints	
	a. Approval for examination of	a. CGM
	complaints	
	b. Approval for examination of VIP/Ministry References	b. ED
	c. Communication for complaints	c. AM
52.	Issuance of observation letter/caution	
52.	letter/ warning letter	
	a. Observation letter to Entities	a. AM with the approval
		of CGM
	b. Caution Letter to Entities	b. DGM with the
		approval of ED
	c. Warning to entities	approval of ED c. CGM with the
	c. Warning to entities	approval of ED c. CGM with the approval of ED

⁷⁰ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 46 read as under:
'46. Publication of advertisements – ED of the concerned OD'
⁷¹ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its

 ³⁴⁷ Substituted vide SEBT (Delegation of Towers)(Amendment) Order, 2017 w.e.f. of substitution, Sl. No. 47 read as under:
 ³⁴⁷ Publication of notices with respect to enforcement proceedings – ED(Law)'
 ⁷² Inserted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017.

53.	(i) ⁷³ [Determination of issues under Regulation 5 (2) of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018	ED of concerned OD
	(ii) Summary Settlement:	
	 (a) Determination of issues, including settlement terms to be included in summary settlement notice, under Regulation 16(1) and Regulation 16(3) of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 	a. ED of concerned OD
	 (b) Issuance of summary settlement notice under Regulation 16(1) of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 by the operational department which has observed the alleged violation during the examination, inspection, investigation or inquiry 	b. AM
	 (c) Issuance of summary settlement notice under Regulation 34(3) of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 by the operational department which has observed the alleged violation during the examination, inspection, investigation or inquiry with intimation to respective quasi-judicial authority 	c. AM
	 (iii) Determination to issue settlement notice under Regulation 18 or Regulation 34(3) of Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 by the operational department which has observed the alleged violation during the examination, inspection, investigation or inquiry 	CGM of concerned OD

⁷³ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2019 w.e.f. 03.01.2019

(iv) Issuance of settlement notice under	AM
Regulation 18 or Regulation 34(3)	
of Securities and Exchange Board	
of India (Settlement Proceedings)	
Regulations, 2018 by the	
operational department which has	
observed the alleged violation	
during the examination, inspection,	
investigation or inquiry	
(v) Directing examination of	ED of concerned OD
information received pursuant to	
an application seeking settlement	
with confidentiality under	
Regulation 19 of the Securities and	
Exchange Board of India	
(Settlement Proceedings)	
Regulations, 2018	
(vi) Determination of issues under	ED of concerned OD
Regulation 19 (3), (5) and (6) of	
the Securities and Exchange Board	
of India (Settlement Proceedings)	
Regulations, 2018	
(vii) Communication of issues under	AM
Regulation 19 (5) and (7) of the	
Securities and Exchange Board of	
India (Settlement Proceedings)	
Regulations, 2018	
(viii) Determination of the class of	WTM of concerned OD
(viii) Determination of the class of persons and defaults to be	WTM of concerned OD
(viii) Determination of the class of persons and defaults to be specified in a Settlement Scheme	WTM of concerned OD
(viii) Determination of the class of persons and defaults to be specified in a Settlement Scheme under Regulation 26 of the	WTM of concerned OD
(viii) Determination of the class of persons and defaults to be specified in a Settlement Scheme	WTM of concerned OD
(viii) Determination of the class of persons and defaults to be specified in a Settlement Scheme under Regulation 26 of the	WTM of concerned OD
 (viii) Determination of the class of persons and defaults to be specified in a Settlement Scheme under Regulation 26 of the Securities and Exchange Board of 	WTM of concerned OD
 (viii) Determination of the class of persons and defaults to be specified in a Settlement Scheme under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 	WTM of concerned OD ED of concerned OD
 (viii) Determination of the class of persons and defaults to be specified in a Settlement Scheme under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 	
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 (viii) Determination of the class of persons and defaults to be specified in a Settlement Scheme under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (ix) Determination of Terms for Settlement Schemes under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (x) Issue of Settlement Order under Settlement Schemes under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (x) Issue of Settlement Order under Settlement Schemes under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (x) Issue of Settlement Order under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (xi) Determination of India 	ED of concerned OD
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 (viii) Determination of the class of persons and defaults to be specified in a Settlement Scheme under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (ix) Determination of Terms for Settlement Schemes under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (x) Issue of Settlement Order under Settlement Schemes under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (x) Issue of Settlement Order under Settlement Schemes under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (xi) Determination of issues under Regulations, 2018 (xi) Determination of issues under Regulations, 2018 (xi) Determination of issues under Regulation 21 of the Securities and Exchange Board of India 	ED of concerned OD CGM of concerned OD
 (viii) Determination of the class of persons and defaults to be specified in a Settlement Scheme under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (ix) Determination of Terms for Settlement Schemes under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (x) Issue of Settlement Order under Settlement Schemes under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (x) Issue of Settlement Order under Settlement Schemes under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (xi) Determination of issues under Regulations, 2018 (xi) Determination of issues under Regulation 21 of the Securities and Exchange Board of India (Settlement Proceedings) 	ED of concerned OD CGM of concerned OD
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 (viii) Determination of the class of persons and defaults to be specified in a Settlement Scheme under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (ix) Determination of Terms for Settlement Schemes under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (x) Issue of Settlement Order under Settlement Schemes under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (x) Issue of Settlement Order under Settlement Schemes under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (xi) Determination of issues under Regulations, 2018 (xi) Determination of India (Settlement Proceedings) Regulations, 2018 (xi) Determination of Issues under Regulation 21 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (xii) Directing examination of Issues 	ED of concerned OD CGM of concerned OD
 (viii) Determination of the class of persons and defaults to be specified in a Settlement Scheme under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (ix) Determination of Terms for Settlement Schemes under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (x) Issue of Settlement Order under Settlement Schemes under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (x) Issue of Settlement Order under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (xi) Determination of issues under Regulation 26 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 (xi) Determination of issues under Regulation 21 of the Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018 	ED of concerned OD CGM of concerned OD ED of concerned OD

	(xiii) Revocation of settlement orders	Panel of WTMs]
54.	⁷⁴ [Power to approve defreezing of the bank and demat accounts etc. of entities, upon compliance with the conditions specified in the interim, ⁷⁵ [or final] orders.	CGM
55.	Power to issue instructions to defreeze the demat and bank accounts etc. of the entities in cases where such accounts have been frozen pursuant to SEBI order and interim relief is granted by SAT or Supreme Court allowing defreezing of such accounts.	DGM
56.	Power to issue instructions to defreeze the demat and bank accounts etc. of the entities in cases where SAT or Supreme Court has set aside SEBI's order freezing such accounts.	DGM
57.	Communication to banks and depositories etc. to defreeze the accounts of the entities after obtaining approval from the Competent Authority.	AM]

CHAPTER VIII: DELEGATION OF POWERS AND FUNCTIONS PERTAINING TO **OPERATIONAL DEPARTMENTS**

I. CORPORATION FINANCE DEPARTMENT

Sl. No.	Nature of delegation	Delegate
А.	CFD-DIL	
1.	Monthly CFD-DIL Report	AM with the approval of DGM
2.	Coordination Committee of BSE, NSE and SEBI for issues and listing matters	
	a. Approval of Agenda	CGM
	b. Approval of Minutes	Chairman of the Committee
	c. Preparation of Action Taken Report	DGM

 ⁷⁴ Inserted vide SEBI (Delegation of Powers)(Amendment) Order, 2018 w.e.f. 29.06.2018
 ⁷⁵ Inserted vide SEBI (Delegation of Powers) (Amendment) Order, 2019 w.e.f. 03.01.2019

3.	Exemption from strict enforcement of a the SEBI (Issue of Capital and D Regulations, 2009	
	a. In case of the offer documents of public issues	WTM: First time exemption/ relaxation Respective level at which issuance of observations on offer document is done: subsequent similar cases on precedent
	b. In other cases, viz., preferential, QIP, bonus etc.	WTM: first time exemption/ relaxation
		ED: subsequent similar cases on precedent
4.	Vanishing Companies	
	a. Policy	Chairman
	b. Updation of Vanishing Companies database	AM
	c. Correspondence with ROC / stock exchanges regarding compliance status of the company	Manager
	d. Approval for issue of public notice in newspapers for vanishing/defaulter companies/ entities	ED
5.	Delisting	
	a. Clarification under Regulation 25	
	b. Directions under Regulation 26 of Delisting Regulations, 2009	
		ED
	c. Pass appropriate orders in respect of the status of equity shares of the companies pursuant to withdrawal of recognition of SE	
6.	Other listing related matters	ED
7.	Seeking information to examine complaints on alleged violation	AM
8.	Forwarding of complaints	AM
B.	CFD-DCR (Takeover Regulations)	

1		
1.	Reports for non-applicability case be policy of dealing with such reports	taken on record, as per
	policy of dealing with such reports	
	a. If all conditions complied with	AGM
	a. If all conditions complied with	AOM
		COM
	b. Any deviation/ interpretation	CGM
2.	Calling for information while	AM
	processing the reports filed for non-	
	applicability cases under Regulation 3	
3.	Exemption for deviation from the	ED
	standard and / or taking actions for	
	violation	
4.	Grant of extension of time for making	CGM
	payment due to non-receipt of statutory	
	approvals, subject to the acquirer	
	agreeing to pay interest for delay	
5.	Clarification of Regulations under	ED
_	Regulation 33	
6.	Takeover Panel	
	a. Constitution of takeover panel	WTM
	b. Forwarding of application to the	Manager with the
	panel	approval of DGM
	r	·FF
	c. Hearing/ passing of Order under	WTM
	Regulation 4(6)	
7.	a. Appointment of independent valuers	
	for valuation of infrequently traded	
	shares, non-compete fee, etc.	
		WTM
	b. Directing acquirer to pay higher price	
	based on valuation or otherwise.	
8.	based on valuation or otherwise.	WTM
8.	based on valuation or otherwise. Approve the independent valuers for	WTM
8.	based on valuation or otherwise.	WTM
9.	based on valuation or otherwise. Approve the independent valuers for inclusion in the panel	WTM
9. 10.	based on valuation or otherwise. Approve the independent valuers for inclusion in the panel Withdrawal of offer Forfeiture of escrow account	WTM WTM
9.	based on valuation or otherwise. Approve the independent valuers for inclusion in the panel Withdrawal of offer Forfeiture of escrow account Grant of exemption from Chapter III for	WTM
<u>9.</u> 10.	 based on valuation or otherwise. Approve the independent valuers for inclusion in the panel Withdrawal of offer Forfeiture of escrow account Grant of exemption from Chapter III for bailout takeover 	WTM WTM
9. 10. 11.	 based on valuation or otherwise. Approve the independent valuers for inclusion in the panel Withdrawal of offer Forfeiture of escrow account Grant of exemption from Chapter III for bailout takeover Appointment of Investigating Authority 	WTM WTM WTM
9. 10. 11. 12.	based on valuation or otherwise.Approve the independent valuers for inclusion in the panelWithdrawal of offerForfeiture of escrow accountGrant of exemption from Chapter III for bailout takeoverAppointment of Investigating AuthorityDispensing issuance of notice before	WTM WTM WTM WTM
9. 10. 11. 12. 13.	 based on valuation or otherwise. Approve the independent valuers for inclusion in the panel Withdrawal of offer Forfeiture of escrow account Grant of exemption from Chapter III for bailout takeover Appointment of Investigating Authority Dispensing issuance of notice before ordering an investigation 	WTM WTM WTM WTM WTM
9. 10. 11. 12.	based on valuation or otherwise.Approve the independent valuers for inclusion in the panelWithdrawal of offerForfeiture of escrow accountGrant of exemption from Chapter III for bailout takeoverAppointment of Investigating AuthorityDispensing issuance of notice before ordering an investigationCommunication of finding of	WTM WTM WTM WTM AM with the approval
9. 10. 11. 12. 13. 14.	 based on valuation or otherwise. Approve the independent valuers for inclusion in the panel Withdrawal of offer Forfeiture of escrow account Grant of exemption from Chapter III for bailout takeover Appointment of Investigating Authority Dispensing issuance of notice before ordering an investigation Communication of finding of investigation 	WTM WTM WTM WTM AM with the approval of DGM
9. 10. 11. 12. 13.	based on valuation or otherwise.Approve the independent valuers for inclusion in the panelWithdrawal of offerForfeiture of escrow accountGrant of exemption from Chapter III for bailout takeoverAppointment of Investigating AuthorityDispensing issuance of notice before ordering an investigationCommunication of finding of investigationCall upon the entity (which was	WTM WTM WTM WTM AM with the approval
9. 10. 11. 12. 13. 14.	based on valuation or otherwise.Approve the independent valuers for inclusion in the panelWithdrawal of offerForfeiture of escrow accountGrant of exemption from Chapter III for bailout takeoverAppointment of Investigating AuthorityDispensing issuance of notice before ordering an investigationCommunication of finding of investigationCall upon the entity (which was investigated) to take such measures as	WTM WTM WTM WTM AM with the approval of DGM
9. 10. 11. 12. 13. 14.	based on valuation or otherwise.Approve the independent valuers for inclusion in the panelWithdrawal of offerForfeiture of escrow accountGrant of exemption from Chapter III for bailout takeoverAppointment of Investigating AuthorityDispensing issuance of notice before ordering an investigationCommunication of finding of investigationCall upon the entity (which was investigated) to take such measures as the Board may deem fit in the interest	WTM WTM WTM WTM AM with the approval of DGM
9. 10. 11. 12. 13. 14.	based on valuation or otherwise.Approve the independent valuers for inclusion in the panelWithdrawal of offerForfeiture of escrow accountGrant of exemption from Chapter III for bailout takeoverAppointment of Investigating AuthorityDispensing issuance of notice before ordering an investigationCommunication of finding of investigationCall upon the entity (which was investigated) to take such measures as	WTM WTM WTM WTM AM with the approval of DGM

	the affairs of the person concerned	
17.	Prescribing standard formats for	ED
	reporting requirements to SEBI, stock	
	exchanges, target companies, public announcement, letter of offer etc, as	
	provided under the Regulations	
18.	Condonation of delays	WTM
19.	Waiver of provisions regarding	WTM
	penalties / violations	
20.	Seeking information to examine	AM
21.	complaints on alleged violationForwarding of complaints on open offer	AM
21.	Generation of alerts	Alvi
22.	1) Approval or modification of set	CGM
	parameters for alert generation	COM
	parameters for all generation	
	2) Desision to describe expression	DCM
	2) Decision to shortlist companies for analysis	DGM
	3) Decision to close the complaint	DGM
	4) December 1 and for datailed	CCM
	4) Recommend case for detailed investigation	CGM
	investigation	
23.	Complaints & Referral cases	
	•	
		DGM
	1) Decision to close the complaint	
	2) Recommend case for detailed	CGM
	investigation	COM
	3) Forwarding complaints to other	DGM
	departments	
24.	Opinions on accounting issues	
	1) Approval of opinions to other	CGM
	departments	
	2) Giving clarification to outside	ED
	body on interpretation of	
	accounting issues	CCM
	3) Decision to obtain outside opinion on accounting issues	CGM
	opinion on accounting issues	
25.	Other items	
	1) Approval for panel of	ED
	Chartered Accountancy (CA)	
	firms for handling forensic	
	investigation related cases on behalf of SEBI	
	Denair of SEB1	

2)	Approval for appointment of CA firm in a given case from the approved panel	CGM
3)	Approval of appointment of CA firm in a given case who are not on the panel	ED
4)	Prescribing standard formats for reporting, in case if prescribed in future	ED

⁷⁶[II. INTEGRATED SURVEILLANCE DPARTMENT]

Sl. No.	Nature of Delegation	Delegate
1	Approval for imposing different types of margins on running and yet to be launched contracts a. Imposition of additional /special margin b. Removal of additional /special margin c. Pre-ponement of expiry margin d. Pre-ponement of staggered delivery	WTM in consultation with concerned department which is not
2	Minutes of Weekly /Monthly surveillanc a. Approval of ATR for monthly and weekly meetings	a. CGM
	b. Communication of ATR and Minutes	b. AM
3	Surveillance inspection of exchanges a. Approval of inspection plan, inspection team	a. ED
	b. Approval of inspection reportc. Approval of communication of inspection report to exchanges	b. CGM c. DGM
	d. Approval of analysis upon receipt of compliance report from exchanges	d. CGM
4	Trading related decisions	
	a. Suspension from trading	a. WTM
	b. Revocation of suspension from trading	
	c. Other surveillance decisions	c. WTM

III. INVESTMENT MANAGEMENT DEPARTMENT

A. Collective Investment Schemes (IMD-CIS)
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⁷⁶ Inserted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017.

	ED
Approval for change in the controlling	ED
Examination of compliance report filed	АМ
Seeking clarification on compliance	АМ
	nce report filed by CIMC
a. Clear cases	DGM
Vetting and release of advertisements	CGM DGM
Release of publicity materials for investor awareness	DGM with the approval of ED
Issuance of warning / advice for violation of advertisements code	DGM with the approval of ED
Approval for action under Regulation 59 / SEBI Act	WTM
Directions such as refund to unit holders, etc.	WTM
Inspection of ROC records	AM with the approval of DGM
Approval for taking on record winding up and repayment report/ statutory auditor certificate	CGM/RD
Appointment of independent auditors pursuant to filing of WRR	CGM/RD
⁷⁷ [Calling for information from unregistered CIS in respect of any complaints or inquiry or suo moto for regulatory or supervisory purposes	AM with the approval of DGM
Calling for information and record from any bank, any other authority or Board or corporation in respect of any complaints or inquiry or suo moto for regulatory or supervisory purposes against an unregistered CIS	DGM with the approval of CGM
Closure of cases/ complaints/ references after examination for unregistered CIS activities	CGM
References to agencies concerned for action against an entity/person for possible violation of their respective laws	AM with the approval of DGM]
Foreign Institutional Investors(IMD-F) Division)	II and Custodian
A. Foreign Portfolio investors	
Grant of NOC to DDP for surrender of FPI registration	DGM
	interest of CIMC Examination of compliance report filed by CIMC and trustees Seeking clarification on compliance report filed by CIMC and trustees Approval for taking on record of complia and trustees a. Clear cases b. otherwise Vetting and release of advertisements for cautioning investors Release of publicity materials for investor awareness Issuance of warning / advice for violation of advertisements code Approval for action under Regulation 59 / SEBI Act Directions such as refund to unit holders, etc. Inspection of ROC records Approval for taking on record winding up and repayment report/ statutory auditor certificate Appointment of independent auditors pursuant to filing of WRR ⁷⁷ [Calling for information from unregistered CIS in respect of any complaints or inquiry or suo moto for regulatory or supervisory purposes Calling for information and record from any bank, any other authority or Board or corporation in respect of any complaints or inquiry or suo moto for regulatory or supervisory purposes Calling for information and record from any bank, any other authority or Board or corporation in respect of any complaints or inquiry or suo moto for regulatory or supervisory purposes Calling for information and record from any bank, any other authority or Board or corporation in respect of any complaints or inquiry or suo moto for regulatory or supervisory purposes Calling for information and record from any bank, any other authority or Board or corporation in respect of any complaints or inquiry or suo moto for regulatory or supervisory purposes against an unregistered CIS Closure of cases/ complaints/ references after examination for unregistered CIS activities References to agencies concerned for action against an entity/person for possible violation of their respective laws Foreign Institutional Investors(IMD-FI Division) A. Foreign Portfolio investors

⁷⁷ Inserted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017.

2.	Seeking information/ comments/ no-	AGM
	objection from other departments, for	
	surrender of FPIs.	
3.	Seeking NOC from RBI where FPI	AM
	applicant is a bank	
4.	Clubbing of investment limit of	ED
	sovereign entities	
5.	Compilation and uploading of Offshore	AM with approval of
	Derivative Instruments (ODI) Reports	ED
	on SEBI website	
6.	Forwarding quarterly debt investment	AM with the approval
01	report to MoF and RBI	of ED
7.	Maintenance of data regarding fees	AGM
7.	received from DDPs and Custodians	nom
	and forwarding fees to T&A	
8.	Reconciliation of fees with T&A	AGM
9.	Compilation and uploading of periodic	
7.	reports from Custodians / DDPs	AM with approval of ED
10.	· ·	
10.	Reporting periodic SWF Investment/	AM with the approval
	Debt investment report to MoF and	of ED
1.1	RBI.	
11.	Consideration of appeal to SEBI against	WTM
	DDP's refusal to grant registration	
12.	Approval for disinvestment requests for	
	expired FPI accounts:	
	a. Initial/ first disinvestment	DDP
	request	
	b. Subsequent request(s)/	DGM
	extension(s)	
13.	Calling for revised payment instruments	AM
	towards replacement of expired	
	instruments from DDP/ Custodian	
14.	Free transfer of assets	AGM
15.	Change in DDP / Local Custodian	AGM
15.	(including extension in time therefore)	
	B. Designated Depository Participant	
16.	Grant of approval to DDP	ED
17.	Acceptance of surrender of approval	CGM
17.		COM
10	granted to DDP	
18.	Hearing with regard to refusal of	WTM
10	approval to DDP	
19.	Order of suspension or withdrawal of	WTM
	approval granted to DDP	
20.	Approval for commission of audit and	ED
	terms of reference	
	C. Custodian of Securities	
21.	In principle registration of custodian of	ED
	securities	
22.	Change in information under Chapter II:	
	a. Affect the eligibility	
		DOM
	b. Does not affect the eligibility	DGM

23.	Approval for commission of audit and ter	ms of reference:
	Trp-star for commission of addit and for	
	a. Due to relocation of business	AGM
	premises	
	b. Due to apparent errors in	DGM
	transaction reporting	
	c. Any other alerts requiring audit	ED
24.	Taking note of annual audit report by	AM
	custodians	
C. Securitised D	Debt Instruments (IMD – DoF I)	
1.	Approval for appointment of SPDE,	ED
	custodian, trustees, auditors etc.	
2.	Approval for change of SPDE, trustees,	ED
	custodian	
3.	Approval for enforcement action	⁷⁸ [Proceedings other
		than adjudication:
		WTM
		Adjudication
		proceedings: ED of the
	79	concerned OD]
4.	⁷⁹ [NOC/approval to overseas investment	
	by Venture Capital Funds/Alternative	
	Investment Funds/Portfolio Managers/	
	Investment Advisers/ Research Analysts	: CCM
	i. Adverse cases ii. Normal cases	i. CGM ii. DGM
5.	Launch of scheme by Alternative	DGM
5.	Investment Funds-Recording of launch	DOIVI
	of scheme by Alternative Investment	
	Funds	
6.	Approval of change in category of	DGM
	Alternative Investment Funds	
7.	Change in control of an Alternative	
	Investment Fund, Sponsor or Manager	
	i. Adverse cases	i. CGM
	ii. Normal cases	ii. DGM
8.	Approval for change in shareholding	DGM
	without change in control in case of	
	Portfolio Manager, Investment Adviser	
	or Research Analyst	
9.	Approval for change in whole time	DGM
	director/managing director of Portfolio	
	Manager, Investment Adviser or	
	Research Analyst	

⁷⁸ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 3 read as under:
'3. Approval for enforcement action - WTM'
⁷⁹ Inserted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017.

10		
10.	Approval for acceptance of withdrawal	DGM
	of application of registration for	
	Alternative Investment Funds, Portfolio	
	Manager, Investment Adviser, Research	
	Analyst, Foreign Venture Capital	
	Investor, REIT or InvIT	
11.	Approval for closure of application of	DGM
	registration for Alternative Investment	
	Funds, Foreign Venture Capital	
	Investor, Portfolio Manager,	
	Investment Adviser, Research Analyst,	
	REIT or InvIT in case of non-receipt or	
	part receipt of information	
12.	Exemption from strict enforcement of any	of the provisions(s) of
	the SEBI (Real Estate Investment Trusts)	Regulations, 2014 and
	SEBI (Infrastructure Investment Trusts) F	Regulations, 2014
	a.In case of offer documents of public	a. ED: First time
	issues/private placement	exemption/ relaxation.
		Subsequent: Respective
		level at which issuance
		of observations on offer
		document is done
	b.In other cases	b. ED: first time
		exemption/ relaxation
		CGM: subsequent
		similar cases on
		precedent
13.	Exemption from strict enforcement of	ED: first time
	any of the provisions(s) of the	exemption/ relaxation
	SEBI(Portfolio Managers) Regulations,	^
	1993, SEBI (Foreign Venture Capital	CGM: subsequent
	Investor) Regulations, 2000, SEBI	similar cases on
	(Issue and Listing of Debt Securities)	precedent]
	Regulations, 2008, SEBI(Alternate	
	Investment Funds) Regulations, 2012,	
	SEBI (Investment Advisers)	
	Regulations, 2013, SEBI(Research	
	Analysts) Regulations, 2014	
	SEBI(Issue and Listing of Debt	
	Securities by Municipalities)	
	Regulations,2015 & SEBI(Listing	
	Obligations and Disclosure	
	Requirements) Regulations, 2015	
D. Mutual Fund	Is (IMD-DoF II and III)	
1.	80 [a. Approval for appointment and	a. ED
	change of AMC	
	b. Approval for appointment and	b. DGM]
	change of trustees	0.2000
2.	Approval for change in the controlling	ED
2.	interest of asset management company	
	morest of asset management company	

⁸⁰ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 1 read as under: '1. Approval for appointment and change of AMC, trustees, etc. - ED '

3.	Approval for appointment of custodian	DGM
4.	by MFs/ AMCs Approval for investments in foreign securities	DGM
5.	Granting no objection to carry on activities permissible under Regulation 24(b)	ED
6.	Seeking clarification on compliance report filed by AMC and trustees	AM
7.	Taking on record of compliance report filed	by AMC and trustees
	a. Clear cases	AM
	b. Otherwise	AGM
8.	Approval for action for non- compliance based on compliance report filed by AMC and trustees	ED
9.	Examination of advertisements/Addendum/Notices issued by AMCs, Trustees.	AM
10.	Approval for issuance of administrative warning/advice for violation of Regulations/Circulars concerning advertisements Addendum/Notices issued by AMCs, Trustees.	ED
11.	Approval for conversion of close ended schemes to open ended schemes	DGM
12.	Granting no objection for setting up an offshore fund	ED
13.	Approval for consolidation / merger of schemes	⁸¹ [CGM]
14.	Approval for roll over of existing schemes	DGM
15.	Directions such as refund to unit holders, winding up of scheme, etc.	WTM
16.	Approval for action under Regulation 68	WTM
17.	Release of investment figures and uploading of data on SEBI website	AGM
18.	Maintenance of data regarding fees received from MFs, AMCs, investment figures, NSR etc.	AGM

⁸¹ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 13 read as under: '13. Approval for consolidation / merger of schemes - ED'

19.	⁸² [Approval for issuance of final observations on all closed ended schemes	DGM]
20.	Upload and removal of SID/KIM/SAIs on SEBI website	AM with the approval of AGM
21.	⁸³ [Approval for celebrity endorsements of mutual funds at the industry level	CGM]
E. Registration	of Investment Advisers and Research Ana	alysts
1.	a. Processing of application HO/RO/LO	AM
	b. ⁸⁴ [Granting registration	
	i.) Adverse cases	i.CGM/RD
	ii.) Normal cases	ii. DGM]
	c. Pre-registration site visit	AGM
	d. Signing certificate of registration	⁸⁵ [AGM]
	e. Refusal	ED
	f. Hearing for refusal	ED
	g. Renewal	
	i.) Adverse cases	i.) CGM/RD
	ii.) Normal cases	ii.) DGM
	h. Change in status and control	
	i.) Adverse cases	i.) CGM/RD
	ii.) Normal cases	ii.) DGM
		8657 07 57
	i. Acceptance of surrender of certificate	⁸⁶ [DGM]
	of registration	
	j. Updation of Information	AM

IV. MARKET **INTERMEDIRIES** REGULATION AND **SUPERVISION** DEPARTMENT

Sr. No	Regulatory Requirement	Delegatee
1.	Waiver of interest as per Regulations	DGM
2.	Approval for refund of excess fee	ED

⁸² Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 19 read as under:

^{&#}x27;19. Approval for issuance of final observations on closed end debt schemes - DGM '

⁸³ Inserted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017.

⁸⁴ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 1 (b) read as under: ⁽¹(b). Granting registration – CGM/RD' ⁸⁵ Substituted

Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 1 (d) read as under:

^{&#}x27;1(d) Signing certificate of registration - DGM'

⁸⁶ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 1 (i) read as under:

^{&#}x27;1(i). Acceptance of surrender of certificate of registration - CGM/RD '

V. MARKET REGULATIONS DEPARTMENT ⁸⁷[/ COMMODITY DERIVATIVES MARKET REGULATIONS DEPARTMENT]

Sr. No	Regulatory Requirement	Delegatee
1.	Grant and extension of In-principle approval of SE/CC under regulation 7(5) Of the SECC Regulations, 2012.	Chairman
2.	Approval of extending its services to any segment of a recognised stock exchange and before admitting of any securities for clearing and settlement under regulation 38 of the SECC Regulations	WTM
3.	Permission of carrying out any activities that are unrelated or not incidental to the activity as a stock exchange or clearing corporation or depository.	WTM
4.	Approval of extension of time to recognised clearing corporation for achieving minimum networth of three hundred crore rupees.	WTM
5.	Approval of holding more than five per cent. of the paid up equity share capital of recognised SE or CC.	ED
6.	Approval of holding 2 to 5 per cent of the paid up equity share capital of recognised SE or CC.	CGM
7.	 ⁸⁸[Approval for appointment of ED/MD/CEO/ Secretary/ Chairperson of SEs/CCs/SRO for: a. SEs b. CCs c. SROs 	a. WTM b. WTM c. WTM
8.	d. DepositoriesCompensation payable to the managing director of the recognised stock exchange or recognised clearing corporation.	d. WTM ED
9.	Approval for panel of PIDs for SEs/CCs/SROs	WTM
10.	Approval of appointment of a PID as	WTM

b. CCs - WTM

 ⁸⁷ Inserted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017.
 ⁸⁸ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 7 read as under:

^{&#}x27;7. Approval for appointment of ED/MD/CEO of SEs/CCs/SRO for:

a. BSE, NSE, MCX-SX, USE and any other new national SEs – WTM

c. SROs - WTM'

	the Chairperson of the governing board	
	of the Stock Exchange.	
11.	Approval of appointment and re-	WTM
11.	appointment of all shareholder directors	vv 1 ivi
	on the governing board of recognised	
	stock exchange and recognised clearing	
12.	corporation.	WTM
12.	Removal or termination of appointment	W INI
	of any of the directors, including managing director	
13.	⁸⁹ [Review of Monthly Development	
15.		
	Report (MDR) of operational Stock	
	Exchanges, Clearing Corporations,	
	Depositories, SROs	CCM
	a. Stock Exchanges	CGM
	b. Clearing Corporations	CGM
	c. Depositories	CGM
	d. SROs	CGM
14.	Warning letters/directions	
	a. Approval of letter	ED
	b. Communication of letter	DGM
15.	Clarifications/reply to queries of	DGM
	SEs/CCs/Depositories/SROs.	
16.	Approval of listing of securities of a	WTM
	depository or SE	
17.	Approval of new product in SE	WTM
18	⁹⁰ [Approval of stock / index to be	ED
	included for trading in the derivatives	
	segment of a SE	
19	Exemption for enforcement of any of	WTM
	the provisions under SECC regulation	
	and circular thereto	
20	Seeking information /correspondence	AM
	with stock exchanges/	
	Depositories/Clearing Corporations	
	(MIIs)	
21	Complaints and referral cases:	
	a. Decision to close the complaint	a. DGM
	b. Recommend case for detailed action	b. CGM
22	Approval for recommendation of	WTM
	addition/deletion of commodities to	
	Central Government for notification	
	under Section 2(bc) of SCRA	
23	Approval of new contract on notified	ED
	commodity	

⁸⁹ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 13 read as under:

^{&#}x27;15. Review of Monthly Development Report (MDR) of operational Stock Exchanges, Clearing Corporations, Depositories, SROs a. National exchanges - ED

b Clearing Corporations – ED

<sup>c. Depositories – ED
d. SROs – ED'
⁹⁰ Inserted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017.</sup>

24	Approval for suspending/delisting of	ED
	commodity for derivatives trading	
25	Renewal of existing commodity	CGM
	derivate contract	
26	Modification of contract specifications	ED]
	for existing commodity derivative	
	contract	

VI. OFFICE OF INVESTOR ASSISTANCE AND EDUCATION

Sr. No	Regulatory Requirement	Delegatee
1.	⁹¹ [Grant of recognition/renewal/suo	ED/RD]
	motu renewal to Investor Associations	
2.	Approval for issuance of NOC for	> Rs.20 crore –
	release of 1 per cent. security deposit	CGM/RD
		\leq Rs.20 crore – DGM at
		HO & respective RO's
3.	Issuance of NOC for release of 1 per	AM
	cent. security deposit	
4.	Approval for enforcement action such	⁹² [Proceedings other
	as prosecution, etc,. against company,	than adjudication: WTM
	issuers, registered entities or directors	Adjudication
		proceedings: ED of the
		concerned OD]
5.	Cancellation of Certificate of	CGM/RD
	Registration of Investor Associations	
6.	Surrender of certificate of registration	DGM
	by Investor Associations	
7.	Approval of empanelment of resource	CGM/RD
	persons	
8.	De-empanelment of resource persons	CGM/RD
9.	Self-withdrawal by Empanelled	AGM
	Resource persons	
10.	Approval of workshop for resource	DGM
	persons	
11.	Approval of claims of resource persons	AM
12.	Appointment of outside agency for	ED
	dealing with investor grievances	
13.	⁹³ [Administration of SCORES	
	a. Adding/ deleting registered/listed	
	entity from SCORES	of dealing Department
	b. Adding/ deleting listed company in	
	SCORES in SME exchange	information provided

⁹¹ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2015 w.e.f. 10.08.2015. Prior to its substitution, Sl. No. 1 read as under:

Grant of Registration to Investor Associations - ED ⁹² Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 4 read as under:

^{&#}x27;4. Approval for enforcement action such as prosecution, etc, against company, issuers, registered entities or directors - WTM' ⁹³ Inserted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017.

		by DSE
	c. Modification in names of compliance	c. AM
	officer, e-mail of company, address etc.	
	d. Change in name of company as per	d. AM
	information from exchange website/	
	MCA website/ any other source	
	e. Change in status of company as per	e. AM
	information from exchange website/	
	MCA website/ any other source	
14.	Complaints received in SCORES	
	a. Processing and disposal of	a. AM
	complaints	
	b. Refer complaints to other agencies	b. DGM
	c. Review and disposal of complaints	c.DGM of respective
	upon receiving request on earlier	department
	disposal from complainant	
	d. Refer complaints to departments	d. AM
	other than SCORES	
15.	Issuance of NOC for release of 1 per cen	t. Security Deposit
	a. Approval for issuance of NoC	a. CGM (if security
		deposit > Rs 20 Cr)
		DGM
		(if security deposit =<
		Rs 20 Cr)
	b. Issue of NoC Letter to the DSE	b. AM]

VII. OFFICE OF INTERNATIONAL AFFAIRS

Sr. No	Regulatory Requirement	Delegatee
1.	⁹⁴ [Nominations of officers for participation in meetings of IOSCO Committees, Working Group / Task Force, FSB or any other international association	
	i. Employees Grade E and above	Chairman
	ii. Employees up to Grade D	WTM]
2.	Approval for important correspondences with various IOSCO committees, overseas Regulators and multilateral organizations	CGM
3.	Approval for routine correspondences with various IOSCO committees, overseas Regulators and multilateral organizations	DGM
4.	⁹⁵ [Signing of bi-lateral / multilateral MOUs	Chairman/WTM]

⁹⁴ Inserted vide SEBI (Delegation of Powers)(Amendment) Order, 2018 w.e.f. 14.05.2018. Prior to its substitution, Sl No. 1 read as under: "1. Nominations of officers for participation in meetings of IOSCO, committees and task forces and other

¹⁹⁵ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2015 w.e.f. 10.08.2015. Prior to its substitution, Sl. No. 4 read as under:

Signing of bi-lateral / multilateral MOUs - Chairman

5.	⁹⁶ [Approval for providing technical assistance/study visits to	
	overseas agencies:	
	i. Technical Assistance	WTM
	ii. Study visits to India	ED]
6.	Approval for making request for	CGM
	information under the IOSCO	
	MMOU/bilateral MOU	
7.	⁹⁷ [Approval for providing response to rec	uests for information:
	i. Where information to be provided	
	under the scope of IOSCO	
	MMOU/bilateral MoU	
	ii. Where information to be provided in	
	nature of general assistance	
	a. Adverse cases	a. CGM
	b. Normal cases	b. DGM]

VIII. LEGAL AFFAIRS DEPARTMENT AND ENFORCEMENT DEPARTMENT

Sl. No.	Nature of Delegation	Delegate	
A. Approval for	A. Approval for Actions		
1.	Decision to defend SEBI, adjudicating	AGM	
	officer, designated authority or any of		
	the provisions of Securities Laws,		
	Rules, Regulations, Guidelines,		
	Circulars, etc. or any notices, letters etc.		
	of SEBI, or any order passed by SEBI		
	or adjudicating officer before SAT, any		
	Court or Tribunal or Forum or any other		
	Authority		
2.	Decision to defend SEBI where SEBI is	DGM	
	a proforma party and main relief is		
	claimed against other respondent/s		
3.	Approval for filing of suit, petition,	ED (Law)	
	complaint, appeal, revision, review etc.		
	against any order or judgment of any		
	Court, SAT, other quasi-judicial		
	Authorities, etc.		
4.	Approval for filing applications for	ED (Law)	
	transfer of cases from one Court to		
	another		
5.	Withdrawal of any petition, suit,	WTM	
	complaint, appeal, prosecution etc.		
	pending before any Court or Tribunal		
	etc.		

⁹⁶ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 5 read as under:
⁵⁵ Approval for technical assistance providing to overseas agencies - WTM⁹⁷ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its busice of the second sec

substitution, Sl. No. 7 read as under: '7. Approval for providing response to requests for information ,made under the IOSCO MMOU/bilateral MoU -

CGM'

6.	Decision to defend an officer or an employee of SEBI	
	a. where such officer or employee has been made a respondent or defendant in a matter which has arisen in discharge of or in connection with official activities	DGM
	b. in other cases	ED(Law)
7.	Appearing and arguing a case on behalf of SEBI before Tribunals, etc. where no lawyer is appointed	AGM with approval of CGM accorded on the recommendation of the DGM
8.	Approval for filing prosecution a. for non-payment of penalty imposed by adjudicating officer	CGM
	b. any other case	ED
B. Empaneln	nent and Appointment of Advocates/ Soli	
1.	Approving the panel of Solicitors, Advocates who can be engaged on behalf of SEBI	Committee of Division Chiefs of LAD and EFD headed by ED (Law)
2.	Approval for appointment of Senior Advocate	DGM
	Approval for appointment of Advocates, Counsels, Solicitors from approved panel	АМ
3.	Approval for appointment of Solicitors, Advocates who are not on the panel	CGM
4.	Approval for appointment of Solicitors, Advocates and Counsels for matters before courts other than their usual place of practice.	CGM
C. Fee Structure		
1.	Approving structure of fees and other expenses payable to Solicitors, Advocates, Senior Advocates, Counsels, Senior Counsels, etc.	Committee of Division Chiefs of LAD and EFD headed by ED (Law)
2.	Fixing the class of airfare, conveyance, transport, boarding, lodging, the class of hotel/ accommodation and other expenses, where Advocates, Counsels or Senior counsels are engaged from place other than the place of Court where the matter is pending.	CGM

3.	 ⁹⁸[Approving higher fees in a given of volume of work or number of hearings in day hearings a. upto 20% b. above 20% upto 50% c. above 50% To approve higher fees where 	a. CGM b ED(Law) c. CDC]
	Advocate/ Senior Advocates/ Counsels/ Senior Counsel is engaged for a court outside his usual place of practice	ED (Law)
5.	⁹⁹ [***]	
D. Signing & Brid		
1.	Signing and affirming affidavit, reply, application, complaint, petition, written statement, counter etc. to be filed before any Court, Tribunal, Forum, Authority, etc., on behalf of SEBI	file with approval of DGM. In case where the files are not transferred to Enforcement Department, AM of the concerned OD with approval of DGM. If matter pertains only to question of law, AM of LAD/EFD with approval of DGM.]
2.	Briefing Solicitors, Advocates, Senior Advocates, Counsels, Senior Counsels or holding conference with them	(i) Briefing and holding
3.	Executing and filing vakalatnama in favour of the Solicitors, Advocates, Senior Advocates, etc., approved to be engaged on behalf of SEBI	
4.	Giving instructions to the Solicitors, Advocates, Senior Advocates, Counsels etc.	

⁹⁸ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 3 read as under:

^{&#}x27;3. Approving higher fees in a given case depending upon the volume of work or number of hearings involved. - i. upto 20% CGM ii. above 20% upto 50% ED(Law) iii. above 50% WTM' ⁹⁹ Deleted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its deletion, Sl.

No. 5 read as under:

^{55.} To approve higher fees as per the approved fee structure for matters involving day to day hearing – CGM² ¹⁰⁰ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 1 read as under:

^{&#}x27;1. Signing and affirming affidavit, reply, application, complaint, petition, written statement, counter, etc. to be filed before any Court, Tribunal, Forum, Authority, etc., on behalf of SEBI - AM in charge of the file with approval of DGM.In case where the files are not transferred to Enforcement Department, AM of the concerned OD with approval of DGM.'

E. Logal Onini		
E. Legal Opini		
1.	Giving clarification to outside body on application or interpretation of Securities Laws/ SEBI Regulations including Informal Guidance Scheme etc.	ED(Law)
2.	Decision to obtain legal opinion from outside expert such as Ex-judges of High Courts / Supreme Court, Senior Counsels, Advocate Generals, Solicitor General, Additional Solicitor General or Attorney General in a given case	ED (Law)
3.	Obtaining legal opinion from Solicitors, Advocates, Senior Advocates, Counsels on the panel	DGM
4.	Legal vetting of conveyance, documents or agreements, MOUs under any securities Regulations or other enactments to be executed on behalf of SEBI	CGM
5.	Giving legal opinion to other departments of SEBI,a. in matters involving policy, in the opinion of CGM.	ED ED(Law)
	A	CCM
	b. in all other matters	CGM
-	and Amendments to Regulations	
1.	Drafting of Regulations as approved by Board	ED (Law)
2.	Decision for vetting of draft Regulation by an outside expert and payment of their fees	ED (Law)
3.	Putting up draft Regulations on the website for public comments	DGM
4.	Uploading notifications on the SEBI website	AM
5.	Updation of SEBI Regulations	¹⁰¹ [AM with the approval of DGM]
G. Settlement N	Matters	
1.	Appointment of HPAC	Chairman
2.	Constitution of IC	WTM
3.	Constitution of WTMs Panel	Chairman
4.	Appointment of nodal officers	ED
5.	¹⁰² [Any correspondence with respect to settlement application	AM with the approval of DGM]
6.	¹⁰³ [(i) Condonation of delay under	CGM

¹⁰¹ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 5 read as under:
^{'5.} Updation of SEBI Regulations - DGM'
¹⁰² Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 5 read as under:
^(5.) (Collegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 5 read as under:

^{&#}x27;5. Notice for IC meeting – AM with the approval of DGM'

	Regulation 4(2) of the Securities	
	and Exchange Board of India	
	(Settlement Proceedings)	
	Regulations, 2018	
	(ii) Rejection of application under	AM
	Regulation 6 (1) (a) and 6 (1) (b)	
	of the Securities and Exchange	
	Board of India (Settlement	
	Proceedings) Regulations, 2018	
	(iii) Approval of the Circular for	ED
	Settlement Schemes under	
	Regulation 26 of the Securities	
	and Exchange Board of India	
	(Settlement Proceedings)	
	Regulations, 2018	
	(iv) Issuance of Circular for	DGM]
	Settlement Schemes under	DOWI
	Regulation 26 of the Securities	
	and Exchange Board of India	
	(Settlement Proceedings)	
	Regulations, 2018	
H. Recovery		
1.	Issuing Remittance advices to the	AGM with approval of
	Banks, etc.	RCO
2.	Issuing Show Cause notices	RCO
3.	Issuing other notices	AM with the approval of AGM
4.	Issuing orders for sale / transfer of	AGM
	shares	
5.	Approval of Tender Documents	ED (Law)
6.	Empanelment of Receiver/ Distribution	COED
	Agencies/Valuers/ any other outside	0022
	agency	
7.	Appointment of Valuers for each case	RCO
8.	Fixing of Reserve Price	¹⁰⁴ [RCO]
9.	Entrusting case to Receiver for specific	As per delegation of
).	cases	financial powers
10.		As per LAD/EFD
10.	Handling of litigation	
11	Issuing partification of Nar manufill	delegation CGM
11.	Issuing certification of Non-recoverable	COM
10		DCO
12.	¹⁰⁵ [Calling for information from any	RCO
1	person and furnishing information to	
1		
	Govt./ Public Authorities in matters	
	relating to recovery proceedings	
13.	relating to recovery proceedings Recording of statements of	AM
13.	relating to recovery proceedings	АМ
13.	relating to recovery proceedings Recording of statements of	AM CGM

¹⁰³ Substituted vide SEBI (Delegation of Power) (Amendment) Order, 2019 w.e.f. 03.01.2019
¹⁰⁴ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 8 read as under:
^c Fixing of Reserve Price - RCO with the approval of CGM'
¹⁰⁵Inserted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017.

	the second terms of the second s	
	service providers from the approved	
	panel	
16.	Appointment of valuers and E-auction	CGM
	services providers, from outside the	
	approved panel	
17.	Approval for publishing sale	RCO]
	proclamation notice in the News Papers	-
	through INS accredited agencies in	
	matters relating to recovery proceedings	
18.	¹⁰⁶ [Approving the panel of Insolvency	COED
101	Professionals who may be engaged as	0022
	Administrator on behalf of SEBI under	
	SEBI (Appointment of Administrator	
	and Procedure for Refunding to the	
10	Investors) Regulations, 2018	D.CO.
19.	Invitation of applications for	RCO
	empanelment of Insolvency	
	Professionals	
20.	Direct empanelment of an Insolvency	COED
	Professional without inviting	
	application	
21.	Approving Schedule of fees and other	COED
	expenses payable to Administrators	
22.	Appointment of Administrator if the	RCO
	amount recoverable is rupees one crore	
	or above	
23.	Appointment of Administrator if the	CGM of concerned
23.	amount recoverable is less than rupees	OD]
	one crore	
L		

IX. HUMAN RESOURCES DIVISION

Sl. No	Nature of Delegation	Delegate	
A. Staff Ap	pointments		
1.	Determination of employee requirement	WTM in-charge	
	in each Department		
2.	Determination of employee	Chairman	
	requirement for SEBI		
3.	Approval for recruitment / promotion	Chairman	
4.	Mode of recruitment	Chairman	
5.	Constitution of selection committees for r	Constitution of selection committees for recruitment and	
	promotion (wherever required)		
	a. Employees upto Grade E	WTM	
	b. Employees in Grade F and ED	Chairman	
6.	Approval for appointment in service,		
	after selection, as per service		
	Regulations		
	a. Employees upto Grade E	WTM	
	b. Employees in Grade F and ED	Chairman	

¹⁰⁶ Inserted vide SEBI (Delegation of Power) (Amendment) Order, 2019, w.e.f. 03.01.2019

7.	Extension of joining time on	¹⁰⁷ [DC(HRD)]
	posting/transfer and determination of	
	lapse of offer of appointment as per	
0	approved policy	Chairman
8.	Extension of contract period of	Chairman
0	employees above the rank of DGM	CGM
9.	a. Posting/ Transfer of employees up to Grade C to/ from department /Offices	COM
	b. Posting/Transfer of employees Grade	
	D and above to/ from Department /	WTM
	Offices	VV 11V1
10.	a. Internship Policy	ED
10.	b. Grant of internship	¹⁰⁸ [DC(HRD)]
		AGM
	approval of internship d. Issuance of intimation for	AGM
	successful completion of	AOM
	internship	
	internsinp	
11.	Acceptance of resignation:	
	a. employees upto Grade C	ED
	b. employees Grade D to F	WTM
	c. EDs	Chairman
	d. Waiver of notice (All Grades)	WTM
12.	Policy on deputation	Chairman
13.	Deputation of officers to other organization	ons
	a. employees upto Grade C	ED (with approval of
		WTM in-charge)
	b. employees Grade D to F	WTM (with the
		approval of WTM in-
		charge of the
		department)
	c. EDs	Chairman
14.	Formation of various committees for	Chairman
17.	HR related matters and appointment of	Chairman
	Chief Liaison Officer/Liaison Officer	
	for SC/ST/OBC	
B. Disciplinary A		
1.	Competent Authority for disciplinary acti	on for
1.	Competent Authority for disciplinary acti	on for
1.	Competent Authority for disciplinary acti a. employees up to Grade C	on for CGM

¹⁰⁷ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 7 read as under:
'7. Extension of joining time on posting/transfer and determination of lapse of offer of appointment as per

approved policy - CGM' ¹⁰⁸ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 10(b) read as under:

^{&#}x27;10(b). Grant of internship - CGM'

	c. EDs	WTM
2.	Appellate Authority	1
	a. employees up to Grade C	ED
	b. employees Grade D to F	WTM
	c. EDs	Chairman
C. Remuneratio	n for employees	
1.	Pay and allowances including revision	Chairman
2.	Other benefits and perquisites including revision	Chairman
3.	Sanction of annual increment in the pay	DGM
5.	scale in the normal course	DOM
4.	¹⁰⁹ [Sanction of increment at efficiency bas increment	r stage and stagnation
	a. employees up to Grade C	DC(HRD) with the approval of WTM
	b. Grade D, E and F	DC(HRD) with the approval of WTM
	c. ED	DC(HRD) with the
		approval of WTM
		If HRD is headed by a
		CGM
		a. upto Grade E – CGM
		b. Grade F and ED –
		CGM with the approval of WTM]
5.	Sanction of advance / special	Chairman
	increments on joining or otherwise	
6.	Pay fixation	WTM
D. Trai	0	1
1.	Training policy	WTM
2.	Nomination of staff for domestic training etc	ng, seminars, workshops,
	a. ¹¹⁰ [Employees up to Grade C	DC(HRD) with
		concerned CGM/ED
		informed
	b. Employees D and above	DC(HRD) with
		concurrence of ED
		concerned]
3.	¹¹¹ [Nomination of officers for foreign	
	training or foreign tour.	

¹⁰⁹ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 4 read as under:

a. employees up to Grade C – CGM

^{&#}x27;4. Sanction of increment at efficiency bar stage and stagnation increment

b. Grade D, E and F. ED

c. c. ED - WTM' ¹¹⁰ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 2 (a) and (b) read as under: 'a. Employees up to Grade C- CGM

b. Employees D and above - ED' ¹¹¹ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2018 w.e.f. 14.05.2018. Prior to its substitution, Sl. No. 3 (i) and (ii) read as under:

[&]quot;3. Nomination of officers for foreign training, seminars, workshops, etc.

	i. Employees Grade E and above	Chairman
	ii. Employees up to Grade D	WTM]
4.	Issuance of nomination letter for	AM
	domestic training	
5.	Issuance of nomination letter for	AGM
	Foreign Training	
E. Leave		
1.	Sanction of CL	Reporting Officer
2.	Sanction of $OL \le 30$ days, $SL \le 30$ days	Reporting Officer
	and Maternity/ Paternity Leave	
3.	Sanction of $OL > 30$ days and $SL > 30$	
	days	
	a. ¹¹² [Employees upto Grade F	ED in-charge of
		concerned department
	b. ED	WTM in-charge of
		concerned department]
4.	Study Leave	Chairman
5.	Extra Ordinary Leave / any other leave	¹¹³ [DC (HRD) on the
		recommendation of
		WTM in-charge]
	cates/ Permissions	
1.	Issuance of certificate of proof of	Manager
	address or employment to employees,	
2	admission of wards in schools, etc.	
2.	Issue of NOC/ identity certificate for	AGM
	applying / renewal of passports/	
	applying for VISA/certificate of proof	
2	of address for passport Issue of conduct / service certificate	DGM
<u>3.</u> 4.		DOIVI
4.	Permission to seek outside employment:	
	a. Employees upto Grade C	¹¹⁴ [DC(HRD)]
	r Jun r	
	b. employees Grade D, E and F	WTM
	o ED	Chairman
	c. ED	Chairman
5.	Forwarding applications of employees	AGM
	organizations for employment after	
	approval of the competent authority	
1	11 ·····	

i. Employees upto Grade D - WTM

ii. Employees in Grade E and above – Chairman" ¹¹² Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 3 (a) and (b) read as under:

^{&#}x27;a. Employees upto Grade E – ED in-charge

Employees in Grade F and ED – WTM in-charge' ¹¹³ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 5 read as under:

⁵⁵. Extra Ordinary Leave / any other leave - CGM (HRD) on the recommendation of WTM in-charge' ¹¹⁴ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 4(a) read as under:

^{&#}x27;4(a) - Employees upto Grade C - ED'

6.	Permission to seek outside employment with a registered intermediary within two years from date of relief from the servi of the Board:	
	a. Employees upto Grade C	ED
	b. Employees Grade D and above	WTM
7.	Permission for part-time work under Regulation 59	WTM
8.		
	Employees upto Grade E	ED in-charge of the respective department
	Employees in Grade F and above	WTM in-charge of the respective department
9.	Permission to pursue studies while in employment	DGM with the recommendation of reporting Officer
10.	Acceptance of place of domicile/ change in the place of domicile under Regulation 26	DGM
11.	Change in the name of employee in office records as per prescribed procedure	DGM
12.		
	a. Employees Upto Grade D -F	CGM
	a. Employees Upto Grade D -F b. Grade E and F	CGM ED
13.	b. Grade E and F c. ED	ED
13.	b. Grade E and F	ED

X. TREASURY & ACCOUNTS DIVISION

1.	Approval of Budget	Board
2.	Investment of SEBI Funds	COED
3.	Borrowing by SEBI	Board
4.	Appointing Chartered Accountants,	ED
	Valuers, Actuaries	
5.	Issuance of no dues certificate to the	Manager
	staff members	
6.	Transfer money from one account of	DGM
	SEBI to another account of SEBI	
7.	Open new bank account, closing of	¹¹⁵ [ED]

¹¹⁵ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 7 read as under:

	bank account of SEBI, authorizing the	
	signatories for operating the bank	
	accounts	
8.	Transfer of monetary penalty or	DGM
	compounding fees etc. to CFI or any	
	other fund.	
9.	Filing TDS/ FBT/ Service tax/ work	DGM
	contract tax/ Income tax returns on	
	behalf of SEBI	
10.	Issue certificates of FBT/ TDS/ Income	AGM
	Tax etc.	
11.	Appoint the internal auditors	Audit Committee
12.	Calculation of depreciation and	DGM
	accounting thereof	
13.	Capitalization of assets when purchased	DGM
14.	Monthly closing of accounts to keep	¹¹⁶ [AGM]
	control on receipts and payments	
15.	Half yearly closing of accounts	¹¹⁷ [CFO]
16.	Annual closing of accounts	Chairman
17.	Response to queries / observations of	¹¹⁸ [Respective CGM]
	Internal auditors and C&AG	

XI. FACILITIES MANAGEMENT DIVISION

1	Approval for:	As per delegation of
	a. Sale / purchase of immovable	financial powers
	property	
	b. Sale / purchase of movable	
	property/equipment/furniture, etc.	
	c. Lease in / out of property	
	d. Furnishing of flats and offices	
	e. Alteration and repair of assets	
2	Approval for:	a. and c. As per
	a. Insurance, society charges, security	delegation of financial
	and maintenance charges for SEBI	powers
	office/ residential premises/ vehicles,	
	etc.	b. DGM, FMD
	b. Statutory payments, taxes, rates,	
	electricity charges, etc	
	c. Repairs - vehicles/ office and	
	residential premises/ equipments,	
	furniture, etc.	
3	Approval for awarding work contract,	As per delegation of
	annual maintenance contract and	financial powers

^{&#}x27;7. Open new bank account, closing of bank account of SEBI, authorizing the signatories for operating the bank accounts - WTM'¹¹⁶ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its

substitution, Sl. No. 14 read as under:

^{'14.} Monthly closing of accounts to keep control on receipts and payments - DGM' ^{'17} Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 15 read as under:

^{'15}. Half yearly closing of accounts - ED' ¹¹⁸ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 17 read as under:

^{&#}x27;17. Response to queries / observations of Internal auditors and C&AG - Respective ED'

	renewal thereof in respect of office and	
4	residential premises	ACM (EMD) :=
4	Allotment of Guest Houses and Holiday	a. AGM (FMD) in consultation with DGM
	Homes: a. Head Office	(FMD) at HO
	b. ROs	b. RD / Officer in
	0. KOS	Charge of Regional
		Office
5	Representing SEBI before Housing	Manager with approval
	Societies' Authorities, Local	of DGM along with
	Authorities like BMC, MMRDA,	AM
	MPCB, Labour Commissioner, Welfare Societies etc. for respective matters.	
6	*	¹¹⁹ [a. Head Office-
0	Signing various property documents such as transfer/ agreements/	DGM/ (FMD)
	conveyance/ lease deeds etc.	b. Regional Office and
	conveyance/ rease decus etc.	Local Office – DGM in
		consultation with
		FMD]
7	Signing documents/ agreements/ work	$DGM \ge Rs. 5 lakh$
	orders/ renewal letters/ contract	Manager $<$ Rs. 5 lakh
	agreements etc.	C
	(after approval of the competent	
	authority)	
8	Apply new/ surrender/ reconnection of	Manager with approval
	telephone/ electrical/ broad band/ DTH	of DGM
	connections etc. for SEBI residential	
	and office premises	
9	Taking legal action such as challenging	ED
	any fee, taxes, charges etc. of any	
	authority in respect of SEBI residential	
10	and office premises and properties	Managan with mian
10	Signing the various drawings, submitting of applications to the local	Manager with prior approval from DGM
	authorities for new projects/	approvar nom DOM
	modification for the existing projects	
11	Change the specifications/ scope/	DGM
	technical details/ items for the projects	
	(within the overall cost of the project)	
12	Issue of performance / completion	DGM
	certificate/ reference letter	
13	Issue no dues certificate to the staff	Manager
	members	-
14	Constituting building advisory	WTM
	committee for premises matters	1111
15	Constitution of committee for	
	verifications and approval of panels of	
	architects/ contractors/ valuers/	
	suppliers etc.	

¹¹⁹ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 6 read as under:
'6. Signing various property documents such as transfer/ agreements/ conveyance/ lease deeds etc. - Local Office-DGM at local office in consultation with DGM (FMD)'

	a. For work values upto Rs. 10 lakh	CGM
	b. For work values of Rs. 10 lakh and above but less than 1 crore	ED
	c. For work values above Rs.1 crore	WTM
16	Approval for acquisition of membership of clubs for chairman and members of the Board	Chairman
17	Approval for purchase of materials for SEBI offices and residential premises	As per delegation of financial powers
18	Approval for tender documents	ED(Admn.)
19	Approval for appointment of architects, surveyor valuer, etc and their fees	As per delegation of financial powers
20	Allotment of residential flat	
	a. for employees upto Grade C	DGM,FMD
	b. for employees in Grade D and above	ED (Admn.)

XII. INFORMATION TECHNOLOGY DEPARTMENT

A.	IT Services	
1	IT Strategy and IT Plan and Policy	ED
2	Approval for access to data centre	GM
3	Allocation of Desktops / Printers / IP Phones / etc.	DGM
4	Approval for role based access to applications	DGM
5	Admin Passwords management and safekeeping	DGM
6	Approval for Uploading information on SEBI Website	DGM
7	Custody and safe keeping of software licences	DGM
8	Approval for user account creation	DGM
9	Reset of user passwords	AM
10	Approval of issuance of gate pass for moving material out of premises for repair/disposal etc	AGM
11	Approval for Version upgrade / update and patch management	AGM
12	Indent of tape for backup	AM
13	Approval for DR operations and Takeover	ED
14	NOC clearance on resignations	AGM
15	Issuance of Security Tokens / PINs etc	AGM

16	ITD activity having financial implications	As per delegation of
		financial powers
17	Approval of enterprise wide user training	GM
18	IT matters pertaining to Regional Office	GM
19	IT matters pertaining to Local Office	DGM
20	All hardware Installation and Acceptance	GM
21	Acceptance of delivery of IT Infrastructure	DGM
В	Application Development	
1	Approval for change request management for custom applications and development of change management process	CGM
2	Approval and Sign-off for UAT for software applications	GM
3	Approval for deployment of custom application / changes	DGM
4	Approval and Sign-off for system requirement document	GM
C.	Disaster Recovery and Business Continue	ity Planning (BCP-DR)
1	Approval for switching to Disaster site	ED
2	Approval for scheduling DR Drills as per the BCP-DR policy	CGM
D. IT internal Se		
1.	Sign off of Security Audit Report	CGM
2.	Reporting of Cyber Security Incidents	CGM
¹²⁰ [3.	Approval of project for which data is to	
[
	be shared:	
	i. External Seeker	i. WTM of the concerned
		OD
	ii. Internal Seeker	ii. ED of the concerned OD
	iii. Exceptional Cases	iii. Chairman

¹²⁰ Inserted vide SEBI (Delegation of Power) (Amendment) Order, 2019 w.e.f. 03.012019

4.	Approval for sharing of data approved by	
	the relevant Data Custodians of the	
	concerned department:	
	i. External Seeker	i. ED of the concerned
		OD
	ii. Internal Seeker	ii. CGM of the
		concerned OD
5.	Approval for publishing the public data on SEBI website	WTM of concerned OD]

XIII. LIBRARY

1.	Constitution of Library Committee (LC)	ED
2.	Framing of policies,	ED
	procedures/Operation of Library with	
	the recommendation of the LC	
3.	Implementation of approved library	DGM
	systems, policies and procedures	
4.	Library Budget	ED
5.	Financial approval for purchase of	As per delegation of
	books/journals/newspapers/databases/	financial powers
	software/institutional membership with	
	other libraries and any other relevant	
	material/activities in any format	
6. Acquisition of books:		
	¹²¹ [a. sought by Chairman, WTMs and	a. DGM
	EDs	
	b. sought by any officer/ division/	b. CGM
	department	
	c. sought by RO/LO	c. RD/ LO in-charge
	d. received from vendors on approval	d. LC]
	basis	
7.	7. Acquisition of newspapers and other periodicals:	
	a. sought by Chairman, WTMs for their	DGM
	residences as well as offices and EDs	

¹²¹ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 6 read as under:
'6. Acquisition of books:
a. sought by Chairman, WTMs and EDs – DGM
b. sought by any officer/ division/ department. ED
c. received from vendors on approval basis. LC'

	b. sought by any officer/ division/ department	ED
8.	NOC to staff	
	Staff upto Grade F	AM
	Others	DGM with the approval
		of ED
9.	charges for recovery of damaged/lost boo	ks
	a. Staff upto Grade F	Manager
	b. Others	DGM with the approval of ED
10.	Weeding out of books, journals and	AM
	periodicals	
11.		
11.	Writing off damaged or lost books	ED
11.	Writing off damaged or lost books Annual stock verification report of	ED AM

XIV: DEPARTMENT OF ECONOMIC AND POLICY ANALYSIS

1.	Annual Report	
	a. Calling for inputs from internal and	AGM with the
	external sources	approval of ED
	b. Approval of Annual Report and	Board
	submission on both Houses of	
	Parliament	
	c. Letters to external dignitaries with a	ED
	copy of Annual report	
	d. Approval of distribution list of hard	ED
	copies	
2.	SEBI Bulletin	
	a. Calling for inputs from internal and	AGM with the
	external sources	approval of DGM
	b. Approval for articles to be published	Editorial Committee
	in SEBI Bulletin	
	c. Approval of SEBI Bulletin	WTM
	d. Approval of distribution list of hard	CGM
	copies	
3.	SEBI Handbook of Statistics	
	a. Calling for inputs from internal and	AGM with the
	external sources	approval of DGM
	b. Approval of Handbook	Chairman
	c. Approval for distribution list of hard	ED
	copies	
4.	Periodic investor surveys	WTM
5.	Development Research Group Surveys	
	a. Approval for topics for study	WTM
	b. Selection of external resource persons	ED
	c. Final approval of study	WTM
6.	Periodic reports to Ministry of Finance	AGM with the
	and other authorities	approval of ED
7.	Inputs for Economic survey/ Union	WTM
	Budget to Ministry of Finance	

8.	Approval for brainstorming programmes	WTM
9.	Organising research conference/monthly	ED
	seminars	
10.	Collaborative research with other	ED
	organisations	
11.	Research inputs to various Departments	DGM
	/conducting in-house research	
12.	Approval and comments on	ED
	agenda/ATR/Minutes for meetings of	
	FSDC, FSDC-SC and IRTG	
13.	Inputs for financial Stability Report	DGM
14.	Response to IOSCO/FSB/APRC	ED
	questionnaires	

<u>CHAPTER – IX: DELEGATION OF POWERS AND FUNCTIONS PERTAINING TO</u> <u>LOCAL OFFICES</u>

Sl. No	Nature of Delegation	Delegate
1	Complaints	~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~~
1	a. Taking up complaints with the	
	respective listed companies, registered /	
	recognized entities and other participants	
	received from:	
1	i.) MOF (Other than IGRC	DGM
	Complaints) and VIPs	
	ii.) Others	AGM
	b. Meeting the respective listed	DGM
	companies, registered entities and other	
	participants for redressal of grievances	
2	Financial & Investor Education Program	
	i.) Approval of workshop for resource	¹²² [DGM/ LO
	persons	in-charge]
	ii.) Approval of claims of resource	AM
	persons	
	iii.) Monitoring of Workshops	AM
3	Calling for information from	AM with approval of
	intermediaries and unregistered CIS,	DGM
1	PMS, ponzi and Investment Advisers etc	
	and persons associated with the securities	
	market in respect of any complaints or	
	inquiry or suo moto for regulatory or	
	supervisory purposes	
5	Facilities Management	
	i.) Approval for awarding work	As per delegation of
	contract, annual maintenance	financial powers in
	contract and renewal thereof in	consultation with FMD,
	respect of office and residential	НО
	premises	
	ii.) Approval for purchase of	As per delegation
	materials for SEBI offices	financial powers in
		consultation with FMD,
	iii) Dormont of stility kills	HO As non-delegation
	iii.) Payment of utility bills	As per delegation
		financial powers in
		consultation with FMD, HO
	iv.) Empanelment of Agencies	
	a. Short Term	AGM with the approval
		of DGM in

¹²² Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 2(i) read as under:

 $^{^{\}circ}2(i)$ - Approval of workshop for resource persons - DGM'

		consultation with FMD, HO
	b. Long Term	DGM with the approval of RD in consultation with FMD, HO
6	¹²³ [Litigations -signing and briefing	
	a. finalization and affirmation of affidavit where RO/LO is the dealing division in respect of a litigation pending at a court situated within the territorial jurisdiction of such office	a. AM with the approval of DGM (in case LO does not have a DGM, approval from the DGM of RO)
	b. finalization and affirmation of affidavit by RO/LO where legal issues are involved	b.DGM (LAD/EFD) of the RO (in absence of DGM (LAD/EFD) at RO, approval by DGM (LAD/ EFD) at HO
	c. Approval for policy related matters	c. DGM(HO)
7	Inspection of Registered/Recognised or Unregistered Entities	Delegation as per Chapter VII, serial No.17

¹²³ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 6 read as under:
'6. Litigations -signing and briefing - Delegation as per Chapter VIII(VIII)'

DELEGATION OF FINANCIAL POWERS

Sl. No.	Nature of Delegation	Delegate
1.	¹²⁴ [Approval for sanction to outsiders((Amount in Rs. lakh)
	a. ≥5000	Board
	b. ≥2500<5000	Committee of
		Chairman and WTMs
	c. ≥1000<2500	Chairman
	d. ≥500<1000	WTM
	e. ≥30<500	CoED
	f. $\geq 10 < 30$	ED
	g. $\geq 5 < 10$	CGM
	h. $\geq 0.50 < 5$	DGM
	i. $\geq 0.25 < 0.50$	AGM
	j. < 0.25	AM]
2. 125 [Release of payment to outside		fter approval (Amount in Rs.
	lakh)	
	a. ≥ 1000	a. ED
	b.≥ 100< 1000	b. CGM
	c.≥ 5<100	c. DGM
	d. ≥ 1<5	d. AGM
	e. < 1	e. M/AM
3.	¹²⁶ [Approval and Release of paymen	ts to Employees (Amount in
	Rs)	
	a. ≥ 25,00,000	a. CGM

CHAPTER X: DELEGATION OF FINANCIAL POWERS

¹²⁴ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 1 read as under:

'1. Approval for sanction to outsiders(Amount in Rs. lakh)

 $a_{\cdot} \geq 2500 - Board$

 $b_{\cdot} \geq 500 < 2500$ - Committee of Chairman and WTMs

 $c_{\cdot} \geq 300 < 500$ - Chairman

 $d_{\cdot} \geq 100 < 300 - WTM$

 $e_{\cdot} \geq 20 < 100 - COED$

 $f_{.} \ge 10 \le 20 - ED$

 $g_{.} \ge 5 < 10 - CGM$

 $h_{\cdot} \ge 0.50 \le 5 - DGM$ $i \ge 0.25 \le 0.50 - AGM$

 $j_{125} < 0.25 - AM'$ ¹²⁵ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution. Sl. No. 2 read as under:

². Release of payment to outsiders after approval (Amount in Rs. lakh)

 $a \ge 100 - ED$

b.≥ 50< 100 - CGM

c. \geq 15< 50- GM

d. > 2 < 15 - DGM $e \ge 0.50 < 2 - AGM$

f.<0.50 - AM'

¹²⁶ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 3 read as under:

'3. Approval and Release of payments to Employees (Amount in Rs.)

 $a \ge 10,00,000 - ED$

 $b. \ge 7,50,000 < 10,00,000 - CGM$

 $c. \ge 75,000 < 7,50,000$ - DGM

 $d. \ge 25,000 < 75,000$ - AGM

e. < 25,000- AM'

	$b \ge 1,00,000 < 25,00,000$	b. DGM
	$c. \ge 50,000 < 1,00,000$	c. AGM
	d. < 50,000	d. M/AM
3A	¹²⁷ [Sanction of any expenditure upto	ED (Admin.)]
	Rs.100,000 in individual cases, which is	
	beyond the permissible limit, spend for	
	official purposes under special	
	circumstances	
4.	Sanction of loans to employees	
	a. Above Rs. 10 lakh	ED
	b. Upto Rs. 10 lakh	CGM
		129
5.	Policy for write off of old and	¹²⁸ [CoED]
	unserviceable assets, debts, dues, etc	
6.	¹²⁹ [Approval for write off of old and un	serviceable assets, debts,
	dues etc. (Amount in Rs. lakh)	
	a. ≥ 1000	a. Chairman
	b. ≥ 500 < 1000	b. WTM
	c. < 500	c. CoED]
7.	¹³⁰ [Settlement of disputed claims (Amount in Rs. lakh)	
		a Daard
	$a. \ge 1000$	a. Board
	$b. \ge 500 < 1000$	b. Chairman
	c. < 500	c. CoED]

Note: Wherever the approval of Board, Chairman or WTM is required, their approval would be sought only on recommendation of COED.

¹²⁷ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No. 3A read as under:

^{&#}x27;3A. Sanction of any expenditure upto Rs. 20,000 in individual cases, which is beyond the permissible limit, spend for official purposes under special circumstances – ED (Admin.)' ¹²⁸ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its

substitution, Sl. No.5 read as under:

^{'5.} Policy for write off of old and unserviceable assets, debts, dues, etc - WTM' ¹²⁹ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No.6 read as under:

^{&#}x27;6. Approval for write off of old and unserviceable assets, debts, dues etc. (Amount in Rs. lakh)

a. ≥ 300 - Chairman

 $b_{.} \ge 100 < 300$ - WTM

 $c_{c} < 100 - COED'$ ¹³⁰ Substituted vide SEBI (Delegation of Powers)(Amendment) Order, 2017 w.e.f. 02.02.2017. Prior to its substitution, Sl. No.7 read as under:

^{7.} Settlement of disputed claims (Amount in Rs. lakh)

 $a_{\cdot} \geq 500$ - Board

 $b_{\cdot} \geq 100 < 500$ - Chairman

 $c_{\cdot} \geq 1 < 100$ - COED

d. < 1 - ED

SCHEDULE

ABBREVIATIONS:

AA	:	Appellate Authority
AGM	:	Assistant General Manager
AM	:	Assistant Manager
AMC	:	Asset Management Company
AUC	:	Asset Under Custody
BMC	:	Brihanmumbai Municipal Corporation
BSE	:	Bombay Stock Exchange
CA	:	Chartered Accountant
CAPIO	:	Central Assistant Public Information Officer
CC	:	Clearing Corporation
CCI	:	Competition Commission of India
CD	:	Compact Disc
CDC	:	Committee of Division Chiefs
CEO	:	Chief Executive Officer
CFD	:	Corporate Finance Department
CGM	:	Chief General Manager
CIC	:	Central Information Commission
CIS	:	Collective Investment Scheme
CL	:	Casual Leave
CMC	:	Co-ordination and Monitoring Committee
COED	:	Committee of Executive Directors
CPIO	:	Central Public Information Officer
CVO	:	Central Vigilance Officer
DA	:	Designated authority
DC	:	Division Chief
DCR	:	Division of Corporate Restructuring

DDP :	Designated Depository Participant
DEPA :	Department of Economic and Policy Analysis
Dept. :	Department
DGM :	Deputy General Manager
DIL :	Division of Issue and Listing
DOF :	Division of Funds
DTH :	Direct - to - Home
ED :	Executive Director
EFD :	Enforcement Department
FBT :	Fringe Benefit Tax
FII :	Foreign Institutional Investor
FIPB :	Foreign Investment Promotion Board
FIR :	First Information Report
FMD :	Facilities Management Division
FPI :	Foreign Portfolio Investor
GM :	General Manager
Govt. :	Government
Gr. :	Grade
GSD :	General Services Department
HO :	Head Office
HRD :	Human Resource Development
IC :	Internal Committee
IGRC :	Investors Grievance Redressal Committee
IMD :	Investment Management Department
InvIT :	Infrastructure Investment Trust
IOSCO:	International Organization of Securities Commissions
IP :	Internet Protocol

IPEF :	Investor Protection and Education Fund
ISD :	Integrated Surveillance Department
ISDN :	Integrated Services Digital Network
IT :	Information Technology
ITD :	Information Technology Department
KIM :	Key Information Memorandum
LAD :	Legal Affairs Department
LO :	Local Office
MCX-SX:	MCX Stock Exchange
MDR :	Monthly Development Report
MIRSD:	Market Intermediaries Regulation and Supervision Department
MMRDA:	Mumbai Metropolitan Region Development Authority
MOF :	Ministry of Finance
MMOU :	Multilateral Memorandum of Understanding
MOU :	Memorandum of Understanding
MPCB :	Maharashtra Pollution Control Board
MRD :	Market Regulation Department
MTNL :	Mahanagar Telephone Nigam Limited
NACAS:	National Advisory Committee on Accounting Standards
NISM :	National Institute of Securities Markets
NOC :	No Objection Certificate
NSE :	National Stock Exchange
NSR :	New Scheme Report
ODI :	Offshore Derivatives Instrument
OIA :	Office of International Affairs
OIAE :	Office of Investor Assistance and Education
OL :	Ordinary Leave
PAN :	Permanent Account Number

PAR	:	Performance Appraisal Report
PC	:	Personal Computer
PID	:	Public Interest Director
PN	:	Participatory Notes
PQ	:	Parliamentary Questions
P&S	:	Protocol and Security Division
QIP	:	Qualified Institutional Placement
REIT	:	Real Estate Investment Trust
RBI	:	Reserve Bank of India
RD	:	Regional Director
RO	:	Regional Office
RCO	:	Recovery Officer
ROC	:	Registrar of Companies
RTI	:	Right to Information
SAI	:	Statement of Additional Information
SAT	:	Securities Appellate Tribunal
SCRA	:	Securities Contracts (Regulation) Act, 1956
SCRR	:	Securities Contracts (Regulation) Rules, 1957
SECC	:	Stock Exchanges and Clearing Corporations
SEBI	:	Securities and Exchange Board of India
SID	:	Scheme Information Document
SL	:	Special Leave
SPDE	:	Special Purpose Distinct Entity
SRO	:	Self Regulatory Organization
SWF	:	Sovereign Wealth Fund
T&A	:	Treasury and Account Division
TDS	:	Tax Deducted at Source

TF	:	Task Force
VIP	:	Very Important Person
VSNL	:	Videsh Sanchar Nigam Limited
WRR	:	Winding up and Repayment Report
WTM	:	Whole Time Member